Tenth Lok Sabha XII Session (07/12/1994 to 23/12/1994)

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, December 7, 1994/Agrahayana 16, 1916 (Saka)

No. 323

11 A.M.

1. National Anthem

The National Anthem was played.

2. Obituary References

The Speaker made references to the passing away of Shri N. Sundararaj, Shri Vijayakumar Raju Bhupathiraju, Shri Gaya Prasad Kori, sitting Members of Lok Sabha, Shri Hanamantrao Ganeshrao Vaishnav, a Member of First Lok Sabha, Shri A.M. Rathnaswamy, a Member of Provisional Parliament, Smt. Ramdulari Sinha, a Member of Third, Seventh and Eighth Lok Sabha, Shri Kishorimohan Tripathi, a Member of Constituent Assembly and Provisional Parliament, Shri Jwala Prasad Kureel, a Member of Sixth Lok Sabha, Shri Jayantilal Virchand Shah, a Member of Ninth Lok Sabha, Shri Ram Gopal Shalwale, a Member of Fourth Lok Sabha, Sardar Swaran Singh, a Member of Second, Third, Fourth and Fifth Lok Sabha, Smt. Indira Anant Maydeo, a Member of First Lok Sabha and Shri C. Janardhanan, a Member of Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Announcement by Speaker

The Speaker made the following announcement:—

"I am glad to inform the House that the proceedings of the Question Hour of both the Houses of Parliament will be telecast live throughout the country on main DD 1 Channel from 1100 hrs. to 1200 hrs. from today. The proceedings of Question Hours in Lok Sabha and Rajya Sabha will be telecast live during alternate weeks. The beginning is being made with telecasting the Question Hour proceedings of Rajya Sabha today.

Members will recall that the recorded proceedings of the Question Hour in Lok Sabha each day are being telecast on the following day in the morning from 0710 hrs. to 0810 hrs. by Doordarshan throughout the country, the proceedings of Question Hour in Lok Sabha and Rajya Sabha are being telecast in alternate weeks. The live telecast of the proceedings of the Question Hour and the entire post-lunch proceedings of Lok Sabha had commenced on August 25, 1994 on Chanel 11 band 3 within a radius of 10-15 kms. in Delhi. These arrangements will continue during the 12th Session of the 10th Lok Sabha. Proceedings of Rajya Sabha will be available on Channel 9 band 3 through LPT".

4. Starred Questions

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question No. 3—20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1—11, 13—30, 32—39, 41—140, 142—155 and 157—179 were laid on the Table.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.04 P.M.)

6. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

- (i) Report of the Justice Saikia Commission of Inquiry on Meham Incidents.
- (ii) Memorandum of Action Taken on the above Report.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Special Order (Hindi and English versions) dated the 19th October, 1994 issued by the President regarding increase in the amount in respect of Tours Expenses relating to the Governor of Madhya Pradesh for the financial year 1993-94 under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1993-94.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1993-94 together with Audit Report thereon.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1993-94.
- 7. An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Cable Television Networks (Regulation) Ordinance, 1994, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1993-94.
 - (9) (i) A copy of the Annual Report (Hindi and English

- versions) of the Institute for Plasma Research, Gandhinagar, for the year 1993-94, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 1993-94.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1993-94.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1993-94.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Agharkar Research Institute, Pune, for the year 1993-94.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian National Science Academy, New Delhi, for the year 1993-94.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 1993-94.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Vigyan Prasar, New Delhi, for the year 1993-94.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Geomagnetism, Bombay, for the year 1993-94.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1993-94.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad for the year 1993-94.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Mathematical Sciences, Madras, for the year 1993-94.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Memorial Centre, Bombay, for the year 1993-94.
- (21) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (22) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 1993-94.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 1993-94.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, SAS Nagar, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, SAS Nagar, for the year 1993-94.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Lucknow, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Lucknow, for the year 1993-94.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Calcutta, for the year 1993-94.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Mohali, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Mohali, for the year 1993-94.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1993-94.
 - (ii) Annual Report of the Bharat Ophthalmic Glass Limited,

- Durgapur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1993-94.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hydrabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1993-94.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1993-94.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1993-94
- (34) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
 - (i) The Cable Television Networks (Regulation) Ordinance, 1994 (No. 9 of 1994) promulgated by the President on the 29th September, 1994.
 - (ii) The Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994) promulgated by the President on the 10th October, 1994.
 - (iii) The Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994) promulgated by the President on the 12th October, 1994.
 - (iv) The Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994) promulgated by the President on the 16th November, 1994.

7. Resignation from Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received a letter dated 5 December, 1994 from Shri Vishwanath Pratap Singh, an elected Member from Fatchpur Parliamentary Constituency of Uttar Pradesh, resigning from membership of Lok Sabha and that his resignation had been accepted by the Speaker with effect from 6 December, 1994.

(Lok Sabha adjourned at 2.10 p.m. and re-assembled at. 3.13 p.m.)

8. Reports of the Committee on Government Assurances

SHRI V. S. VIJAYARAGHAVAN presented the Twenty-fourth, Twenty-fifth and Twenty-sixth Reports (Hindi and English versions) of the Committee on Government Assurances.

9. Reports of Standing Committee on Railways

SHRI SOMNATH CHATTERJEE presented the following Reports (Hindi and English versions) of the Standing Committee on Railways (1994-95):

 Seventh Report on Ministry of Railways—'Passenger Amenities'.

(Action taken by Government on the recommendations/observations contained in the First Report of Standing Committee on Railways).

(2) Eighth Report on Ministry of Railways—'Doubling of Railway Lines and Metro Railway Project in Calcutta'.

(Action taken by Government on the recommendations/observations contained in the Second Report of Standing Committee on Railways).

(3) Ninth Report on Ministry of Railways—'Opening of New Lines on Indian Railways'.

(Action taken by Government on the recommendations/observations contained in the Fourth Report of Standing Committee on Railways).

(4) Tenth Report on Ministry of Railways—'Suburban Railways'. (Action taken by Government on the recommendations/observations contained in the Fifth Report of Standing Committee on Railways).

10. Matters under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to convert Palakkad unit of the Instrumental Company Ltd. in Kerala into an independent unit.
- (2) Shri P.P. KALIAPERUMAL raised a matter regarding need to increase statutory minimum price of sugarcane.

- (3) SHRI GOPI NATH GAJAPATHI raised a matter regarding need to take adequate steps to check air pollution in the National Capital Territory of Delhi.
- (4) SHRI RAJENDRA KUMAR SHARMA raised a matter regarding need to ensure supply of diesel for use of farmers in Moradabad-Bareilly and Kumaon regions in U.P. early.
- (5) SHRI NAWAL KISHORE RAI raised a matter regarding need for early clearance to Adhabara flood control Project of Bihar.
- (6) SHRI AJOY MUKHOPADHYAY raised a matter regarding need to provide financial assistance to State Government of West Bengal for opening training centres for the development of clay handicraft of Krishnanagar.

11. Motion

Time allotted : 6 Hours.

Time taken : 6 Hrs. 58 Mts.

Discussion on the following motion moved by Shri K.V. Thangka Balu on the 23rd August, 1994 continued:—

"That this House do consider the Twenty-eighth and Twenty-ninth Reports of the erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the years 1986-87 and 1987-89, laid on the Table of the House on 9th May, 1989 and 29th August, 1990, respectively and the Fifth, Sixth, Seventh and Eighth Reports of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1982-83, 1983-84, 1984-85 and 1985-86, laid on the Table of the House on 5th March, 1986, 26th August, 1987, 4th May, 1988 and 21st November, 1988, respectively."

The following members took part in the debate:—

- (1) Shri Kalka Das
- (2) Shri K.D. Sultanpuri
- (3) Prof. (Dr.) S. P. Yadav
- (4) Kum. Tida Topno
- (5) Shri Dwarka Nath Das
- (6) Shri Tej Narayan Singh
- (7) Shri Chandrajeet Yadav

- (8) Shri Manikrao Hodalya Gavit
- (9) Shri Satyanarayan Jatiya (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 1994).

R. C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 8, 1994/Agrahayana 17, 1916 (Saka)

No. 324 V

11.01 A.M.

1. Starred Ouestions

Starred Question Nos. 21—23 and 25 were orally answered. Replies to Starred Question Nos. 24 and 26—40 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 180—211, 213—267, 269—332, 334—376 and 378—395 were laid on the Table.

 Submissions by Members regarding deaths of several persons due to a stampede in Nagpur as a result of lathi charge by Police on 23 November, 1994

The following members made submissions on the deaths of several persons due to a stampede in Nagpur as a result of lathi charge by police on 23 November, 1994.

- (1) Shri Atal Bihari Vajpayce
- (2) Shri Datta Raghobaji Meghe
- (3) Shri Sharad Yadav
- (4) Shri Ramchandra Marotrao Ghangare
- (5) Shri Vilas Muttemwar
- (6) Shri Chandrajeet Yadav
- (7) Shri Praful Manoharbhai Patel
- (8) Shri Shibu Soren
- (9) Shri Hari Kishore Singh

- (10) Shri Manikrao Hodalya Gavit
- (11) Shri Indrajit Gupta
- (12) Shri Anna Joshi
- (13) Shri Mohan Rawale
- (14) Shri Sharad Dighe
- (15) Shri Ram Sagar
- (16) Shri K.V. Thangka Balu

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 748(E) (Hindi and English versions) published in Gazette of India dated the 11th October, 1994 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1994 published in Notification No. G.S.R. 390 in Gazette of India dated the 6th August, 1994.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1994 published in Notification No. G.S.R. 391 in Gazette of India dated the 6th August, 1994.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1994 published in Notification No. G.S.R. 392 in Gazette of India dated the 6th August, 1994.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 1993-94.
 - (ii) Annual Report of the Singareni Collieries Company

Limited, Khammam, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—
 - (i) The Petroleum and Natural Gas (Amendment) Rules, 1994 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 12th September, 1994.
 - (ii) S.O. 666(E) published in Gazette of India dated the 12th September, 1994 making certain amendments to Schedule to the Oilfields (Regulation and Development) Act, 1948 and enhancing the rate of royalty on casing-head condensate for the period from the 1st April, 1990 to the 31st March, 1993.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Cochin Refineries Limited, Ernakulam, for the year 1993-94.
 - (ii) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Assent to Bills

- (i) Secretary-General laid on the Table the following eleven Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 29th July, 1994:—
 - (1) The Manipur Appropriation (No. 2) Bill, 1994.
 - (2) The Jammu and Kashmir Appropriation (No. 2) Bill, 1994.
 - (3) The Appropriation (No. 3) Bill, 1994.
 - (4) The Appropriation (No. 4) Bill, 1994.

- (5) The Appropriation (No. 5) Bill, 1994.
- (6) The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Amendment Bill. 1994.
- (7) The Appropriation (Railways) No. 4 Bill, 1994.
- (8) The Appropriation (Railways) No. 5 Bill, 1994.
- (9) The Constitution (Seventy-sixth Amendment) Bill, 1994.
- (10) The Motor Vehicles (Amendment) Bill, 1994.
- (11) The Babasahab Bhimrao Ambedkar University Bill, 1994.
- (ii) Secretary-General also laid on the Table copies duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to by the President:—
 - (1) The Airports Authority of India Bill, 1994.
 - (2) The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994.
 - (3) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1994.
 - (4) The Legal Services Authorities (Amendment) Bill, 1994.

(Lok Sabha adjourned at 2.33 P.M. and re-assembled at 3.40 P.M.)

6. Matters under Rule 377

- (1) Shri K.D. Sultanpuri raised a matter regarding need to take steps for forestation of hilly regions of the country particularly in Himachal Pradesh.
- (2) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to make B.Sc. (Forestry) as essential qualification for Indian Forest Service Examination.
- (3) Shri Bijoy Krishna Handique raised a matter regarding need to formulate a comprehensive scheme for the rehabilitation of disabled persons.

- (4) Shri Mullappally Ramachandran raised a matter regarding need for early setting up of Growth Centre at Cannanore in Kerala.
- (5) Shri Tej Naryana Singh raised a matter regarding need to include Bhojpur and Buxer districts of Bihar under Integrated Rural Development programme and to provide adequate funds for development of these districts.
- (6) Dr. Ramesh Chand Tomar raised a matter regarding need for construction of Dr. Bhimrao Ambedkar Hostel at Ghaziabad in Uttar Pradesh for the welfare of Scheduled Caste and backward class students.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to provide Central assistance to West Bengal Government for overall development of Sundarban region.

7. Motion

Time taken: 10 Hrs. 02 Mts.

Discussion on the following motion moved by Shri K.V. Thangka Balu on the 23rd August, 1994 continued:—

"That this House do consider the Twenty-eighth and Twenty-ninth Reports of the erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the years 1986-87 and 1987-89, laid on the Table of the House on 9th May, 1989 and 29th August, 1990, respectively and the Fifth, Sixth, Seventh and Eighth Reports of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1982-83, 1983-84, 1984-85 and 1985-86, laid on the Table of the House on 5th March, 1986, 26th August, 1987, 4th May, 1988 and 21st November 1988, respectively."

The following members took part in the debate:-

- (1) Shri Satyanarayan Jatiya
- (2) Shri Khagapati Pradhani
- (3) Shri Pramothes Mukherjee
- (4) Dr. Kartikeswar Patra
- (5) Shri Shyam Lal Kamal
- (6) Shri Harchand Singh

- (7) Shri Yaima Singh Yumnam
- (8) Shri Bheru Lal Meena
- (9) Shri Chitta Basu
- (10) Shri Kodikkunnil Suresh
- (11) Shri Vishwa Nath Shastri
- (12) Shri K.H. Muniyappa
- (13) Shri Syed Masudal Hossain
- (14) Prof. Rasa Singh Rawat
- (15) Shri Oscar Fernandes
- (16) Shri Bhagwan Shankar Rawat
- (17) Shri Devendra Prasad Yadav
- (18) Shri Sriballav Panigrahi

The discussion was not concluded.

6.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th December, 1994).

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 9, 1994/Agrahayana 18, 1916 (Saka)

No. 325 🗸

11 A.M.

1. Starred Ouestions

Starred Question Nos. 41—45 were orally answered. Replies to Starred Question Nos. 46—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 396—422, 424—553, 555—610 and 612—626 were laid on the Table.

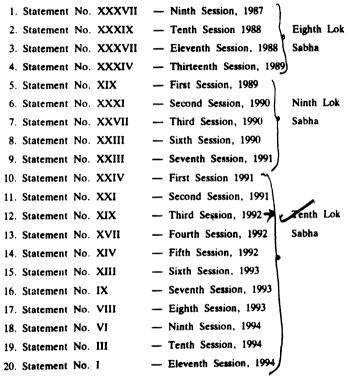
3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Madras, for the year 1993-94.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1993-94.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act. 1994:—
 - (i) The Service Tax Rules, 1994 published in Notification No. G.S.R. 546(E) in Gazette of India dated the 28th June, 1994, together with an explanatory memorandum.
 - (ii) G.S.R. 555(E) published in Gazette of India dated the 30th June, 1994 together with an explanatory memorandum seeking to exempt the taxable services as specified in the Notification from the whole of the service tax leviable thereon.
- (5) A copy of the Notification No. G.S.R. 545(E) (Hindi and English versions) published in Gazette of India dated the 28th June, 1994 together with an explanatory memorandum appointing the 1st day of July, 1994 as the date on which Chapter V of the Finance Act, 1994 shall come into force issued under sub-section (2) of section 64 of the Finance Act, 1994.
- (6) A copy of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1994 (Hindi and English versions) published in Notification No. S.O. 800(E) in Gazette of India dated the 7th November, 1994 under section 31 of the Securities and Exchange Board of India Act, 1992.
- (7) A copy of the Inland Air Travel Tax (Second Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 728(E) dated the 28th September, 1994 together with an explanatory memorandum under section 49 of the Finance Act, 1989.

- (8) A copy of the Supplemental Agreement (Hindi and English versions) dated the 9th September, 1994 between the Reserve Bank of India and the Government of India under sub-section (4) of section 21 of the Reserve Bank of India Act, 1934.
- (9) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:—



4. Report of the Committee on Subordinate Legislation

SHRI GUMAN MAL LODHA presented the Thirteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Minutes of Committee on Absence of Members from the Sittings of the House

SHRI E. AHAMED laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on 24 August, 1994.

6. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 12th December, 1994.

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(ii) ^aThe Minister of Commerce made a statement regarding Government's decision to ratify the Agreement establishing the World Trade Organization.

7. Motion for Election to Committee

Shri Pranab Mukherjee moved the following motion:

That in pursuance of sub-section (2) (b) of section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a period of three years commencing from the date of notification by the Government, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

8. Government Bill-Introduced

The Special Protection Group (Second Amendment) Bill, 1994.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate Legislation by the Special Protection Group (Amendment) Ordinance, 1994.

^{*} Made at 5.29 P.M.

10. Government Bill-Introduced

The Industrial Development Bank of India (Amendment) Bill, 1994.

11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Development Bank of India (Amendment) Ordinance, 1994.

12. Government Bill-Introduced

The Contingency Fund of India (Amendment) Bill, 1994.

13. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance, 1994.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2 P.M.)

Time Taken: 11 Hrs. 14 Mts.

14. Motion

Discussion on the following motion moved by Shri K.V. Thangka Balu on the 23rd August, 1994 continued:—

"That this House do consider the Twenty-eighth and Twenty-ninth Reports of the erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the years 1986-87 and 1987—89, laid on the Table of the House on 9th May, 1989 and 29th August, 1990, respectively and the Fifth, Sixth, Seventh and Eighth Reports of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1982-83, 1983-84, 1984-85 and 1985-86, laid on the Table of the House on 5th March, 1986, 26th August, 1987, 4th May, 1988 and 21st November, 1988 respectively."

Shri K.V. Thangka Balu replied to the debate.

The discussion was concluded.

15. Private Members' Bills-Introduced

- 1. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (Amendment of the Schedule) by Shri Basudeb Acharia.
- 2. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (Amendment of the Schedule) by Shri YaimaSingh Yumnam.

- 3. The Prevention of Cruelty to Animals (Amendment) Bill, 1994 (Amendment of section 11, etc.) by Shri Guman Mal Lodha.
- 4. The Maintenance of Uninterrupted Power Supply to Industries of Backward States Bill, 1994 by Shrimati Bhavna Chikhalia.
- 5. The Cyclone, Earthquake and Flood Victims (Financial Relief and Rehabilitation) Bill, 1994 by Shrimati Bhavna Chikhalia.
- 6. The Slums and Jhuggi Jhopri Areas (Basic Amenities and Clearance) Bill, 1994 by Shrimati Bhavna Chikhalia.

16. Private Members' Bitl-Under Consideration

The Reservation of Posts for Scheduled Castes and Scheduled Tribes (In Government Services) Bill, 1992 by Dr. P. Vallal Peruman.

The motion for consideration of the Bill was moved by Dr. P. Vallal Peruman.

The Following Members took part in the debate:-

- (1) Shri Nawal Kishore Rai
- (2) Prof. K.V. Thomas
- (3) Shri Santosh Kumar Gangwar
- (4) Smt. Santosh Chowdary
- (5) Shri Chandrajeet Yadav
- (6) Dr. G.L. Kanaujia
- (7) Shri P.P. Kaliaperumal
- (8) Shri Kalka Das (Speech unfinished)

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th December, 1994).

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND--5100LS--9.12.94.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, December 12, 1994/Agrahayana 21, 1916 (Saka)

No. 326 \

11 A.M.

1. Starred questions

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Starred Question Nos. 61—64 were orally answered. Replies to Starred Question Nos. 65—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 627—663 and 665—856 were laid on the Table.

3. PAPERS LAID ON THE TABLE -

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1993-94, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the Central Power Research Institute, Bangalore, for the year 1993-94.
- (3) A copy of the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated the 4th October, 1994 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Dock Labour Board for the year 1993-94.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1993-94, together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Port Trust for the year 1993-94.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 1993-94.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Port Trust for the year 1993-94.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1993-94 together with the Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust for the year 1993-94.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1993-94 together with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Port Trust for the year 1993-94.
 - (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust for the year 1993-94.
 - (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust for the year 1993-94.
 - (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust for the year 1993-94.
 - (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust for the year 1993-94.
 - (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1993-94 together with Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust for the year 1993-94.
 - (15) (i) A copy of the Annual Administration Report (Hindi and

- English versions) of the Paradip Port Trust for the year 1993-94.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust for the year 1993-94.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Bombay Port Trust for the year 1993-94, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Rombay Port Trust for the year 1993-94.
 - (b) (i) Annual Accounts of the Calcutta Port Trust for the year 1993-94, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1993-94.
 - (c) (i) Annual Accounts of the New Mangalore Port Trust for the year 1993-94, together with Audit Report thereon.
 - (ii) Review by the Government of the Audited Accounts of the New Mangalore Port Trust for the year 1993-94.
 - (d) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1993-94, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1993-94.
 - (c) (i) Annual Accounts of the Kandla Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government of the Audited Accounts of the Kandla Port Trust for the year 1993-94.
 - (f) (i) Annual Accounts of the Mormugao Port Trust for the year 1993-94 together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Mermugao Port Trust for the year 1993-94.
- (g) (i) Annual Accounts of the Madras Port Trust for the year 1993-94 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1993-94.
- (17) A copy of the Mineral Concession (Second Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 724(E) in Gazette of India dated the 27th September, 1994 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (18) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 1994-95.
 - (ii) Memorandum of understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 1994-95.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1990-91.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1991-92.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1994-95.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Report (Hindi and English

- versions) of the Population Research Centre, Bangalore, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1993-94.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara, for the year 1993-94.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bhubaneswar, for the year 1993-94.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, (Punjab University) Chandigarh, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, (Punjab University) Chandigarh, for the year 1993-94.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharward, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Dharwad, for the year 1993-94.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Delhi, for the year 1993-94.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Tamil Nadu, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Tamil Nadu, for the year 1993-94.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Lucknow, for the year 1993-94.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1993-94.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Guwahati, for the year 1993-94.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, (Centre for Research in Rural and Industrial Development), Chandigarh, for the year 1993-94, alongwith Audited Accounts.

- the Government on the working of the Population Research Centre, (Centre for Research in Rural and Industrial Development), Chandigarh, for the year 1993-94.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1993-94.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvanathapuram, for the year 1993-94.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Thiruvanathapuram, for the year 1993-94.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Udaipur, for the year 1993-94.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the-Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Visakhapatnam, for the year 1993-94.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1992-93 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of National Institute of Homoeopathy, Calcutta, for the year 1992-93.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Allied Diseases, New Delhi, for the year 1992-93.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

4. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Seventy-Sixth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Fourth Report of Public Accounts Committee (10th Lok Sabha) on 'Doordarshan Commercial Service'.

5. Government Bills — Introduced

- (1) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Bill, 1994.
- (2) The Recovery of Debts Due to Banks and Financial Institutions (Amendment) Bill, 1994

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.25 P.M.)

6. Matters Under Rule 377

(1) Kum. Sushila Tiriya raised a matter regarding need to open a sub-regional office of Employees Provident fund Organisation in Keonjhar and Mayurbhanj districts of Orissa for the benefit of SC/ST mining labourers there.

- (2) Shri P.P. Kaliaperumal raised a matter regarding need to ensure adequate supply of urea in Tamil Nadu.
- (3) Shri Rajendra Agnihotri raised a matter regarding need to set up industries at Mauranipur and Lalitpur areas of Uttar Pradesh.
- (4) Smt. Saroj Dubey raised a matter regarding need to provide adequate financial assistance to Bharat Pump and Compressor Ltd., Allahabad to protect the interests of workers.
- (5) Shri Sriballav Panigrahi raised a matter regarding need to include Tileibani block in Deogarh district of Orissa in the Tribal Development Agencies Programme.
- (6) Dr. G.L. Kanaujia raised a matter regarding need to provide alternative land to Tharu tribals displaced from forest land under Dudua National Park in U.P.

⁶7. Statutory Resolution — Negatived

Time taken: 2 Hrs. 46 Mts.

Prof. Rasa Singh Rawat moved the following resolution:—

"That this House disapproves of the Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994) promulgated by the President on November 16, 1994."

After discussion as indicated in para 8 below, the Resolution was negatived.

8. Government Bill—Passed

The Special Protection Group (Second Amendment) Bill, 1994.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Maj. Gen. (Retired Bhuwan Chandra Khanduri
- (2) Shri Syed Shahabuddin

^{*} Discussed together.

- (3) Prof. Malini Bhattacharya
- (4) Shri Yaima Singh Yumnam
- (5) Shri Bhogendra Jha
- (6) Md. Ali Ashraf Fatmi
- (7) Shri Virender Singh
- (8) Kum. Mamata Banerjee
- (9) Prof. (Dr.) S.P. Yadav
- (10) Shri Tej Narayan Singh
- (11) Shri Umrao Singh
- (12) Shri P.C. Thomas
- (13) Shri Sobhanadreeswara Rao Vadde

Shri S.B. Chavan replied to the debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

*9. Statutory Resolution — Under Consideration

Time recommended by B.A.C.: 2 hrs.

Time taken: 40 Mts. Balance: 1 Hr. 20 Mts.

Prof. Rasa Singh Rawat moved the following resolution:—

"That this House disapproves of the Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994 promulgated by the President on October 12, 1994."

^{*} Discussed together.

*10. Government Bill — Under Consideration

The Industrial Development Bank of India (Amendment) Bill, 1994.

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekar Murthy.

The following Members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Ram Kapse
- (2) Shri Vijay Naval Patil (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th December, 1994).

R.C. BHARDWAJ, Secretary-General.

^{*} Discussed together.

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 13, 1994/Agrahayana 22, 1916 (Saka)

No. 327

11.02 A.M.

1. Starred Ouestions

Starred Question Nos. 81—83 were orally answered. Replies to Starred Question Nos. 84—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 857—924, 926—934, 936—1004, 1007—1017, 1019—1072 and 1074—1087 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Railway Passengers (cancellation of tickets and refund of fares) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 737(E) in Gazette of India dated the 4th October, 1994 under section 199 of the Railways Act, 1989.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1993-94.

- (3) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 591 (E) in Gazette of India dated the 20th July, 1994 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (4) A copy of Food Corporation of India (Staff) (First Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. EP. 17-11/90 in Gazette of India dated the 26th May, 1994 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (5) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 569 (E) in Gazette of India dated the 12th July, 1994 under sub-section.
 (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (6) A copy of the Notification No. S.O. 595(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1994 making certain amendments to Notification No. S.O. 114(E) dated the 19th February, 1991 so as to amend the Coastal Zone Regulation issued under section 3 of the Environment (Protection) Act, 1986 together with a corrigendum thereto published in Notification No. S.O. 690(E) dated the 19th September, 1994.
- (7) A copy of the Notification No. S.O. 814(E) (Hindi and English versions) published in Gazette of India dated the 17th November, 1994 containing order indicating the supplies of fertilisers to be made by domestic manufactures of Fertiliser to various States, Union Territories/Commodity Board during the period 1st October, 1994 to 31st March, 1995 (Rabi, 1994-95 seasons) under sub-section (6) of section 3, of the essential commodities Act, 1955.
- (8) A copy of the Union Government, appropriation Accounts (Postal Services) for the year 1992-93 (Hindi and English versions).

- (9) A copy of the Union Government appropriation Accounts (Telecommunication Services) for the year 1992-93 (Hindi and English versions).
- (10) (i) A copy of the Annual Report. (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1992-93.
 - (ii) A copy of the Reivew (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1992-93.
- (13) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1992-93, together with Audit Report thereon under section 23 of the Institutes of Technology Act, 1961.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1991-92.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for dealy in laying the papers mentioned at (15) above.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.12 P.M. and re-assembled at 3.17 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 3.20 P.M. and re-assembled at 4.32 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 4.34 P.M. and re-assembled at 5.30 P.M.)

4. Parliamentary Committees—Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1993 to 31 May, 1994.

5. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the seventy-Seventh Report (Hindi and English versions) of the Public Accounts Committee on action taken on Twenty-Third Report of Public Accounts Committee (13th Lok Sabha) on 'Project Imports.'

6. Report and Minutes of the Committee on Papers Laid on the Table

Shri T.J. Anjalose presented the Thirteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

7. Motion for Election to Committee

Shri Arvind Netam moved the following motion:-

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in sch manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research, Subject to other provisions of the said rules."

The motion was adopted.

8. Supplementary Domands for Grants (Railway)-1994-95

Shri C.K. Jaffer Sharief presented a statement (Hindi and Frzlish versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1994-95.

9. Supplementary Demands for Grants (General)-1994-95

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1994-95.

5.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 1994).

R.C. BHARDWAJ, Secretary-General.

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 14, 1994/Agrahayana 23, 1916 (Saka)

No. 328 -

11.01 A.M.

1. Starred Ouestions

Starred Question Nos. 101, 102 and 104 were orally answered. Replies to Starred Question Nos. 103 and 105—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1088—1110, 1112-1205, 1207-1234, 1236-1253 were laid on the Table.

- (i) A statement by the Minister of State for Industry correcting the reply given on July 27, 1994 to Unstarred Question No. 522 regarding Paper Mills was also laid on the Table.
- (ii) A statement by the Minister of State for Urban Development correcting the reply given on August 8, 1994 to Unstarred Question No. 1489 regarding Unauthorised Colonies was also laid on the Table.
- (iii) A statement by the Minister of State for Personnel, Public Grievances and Pensions correcting the reply given in August 24, 1994 to Unstarred Question No. 4303 regarding I.A.S. Officers Posted Abroad was also laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 1.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.01 P.M.)

3. Submissions by Members regarding laying of Gian Prakash Committee Report which probed into import of sugar.

The following Members made submissions regarding laying of Gian Prakash Committee Report which probed into import of sugar:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Jaswant Singh
- (3) Shri Vidyacharan Shukla
- (4) Shri Saifuddin Choudhury
- (5) Shri Indrajit Gupta
- (6) Shri Hari Kishore Singh
- (7) Shri Basudeb Acharia
- (8) Kum. Mamata Bancrice
- (9) Shri Mani Shankar Aiyar
- (10) Shri Sharad Yadav
- (11) Shri Sobhanadreeswara Rao Vadde
- (12) Shri P.G. Narayanan
- (13) Shri Amal Datta
- (14) Shri Chiranji Lal Sharma
 - (15) Shri Syed Shahabuddin
 - (16) Md. Ali Ashraf Fatmi
 - (17) Shri Ram Sagar
 - (18) Shri Pius Tirkey

" 18 P.M.

(Lok Sabhu adjourned till 11 A.M. on Thursday, the 15th December, 1994)

R.C. BHARDWAJ, Secretary-General.

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, December 15, 1994/Agrahayna 24, 1916 (Saka)

No. 329 ~

11 A M

1. Starred Questions

Starred Question Nos. 121—123 were orally answered. Replies to Starred Ouestion Nos. 124—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1254—1399 and 1401—1437 were laid on the Table.

- 3. Submissions by Members regarding (i) laying of Gian Prakash Committee Report which probed into import of sugar; and (ii) Financial difficulties faced by workers of textile mills in bombay under the control of the National Textiles Corporation due to non-payment of wages.
- (i) The following Members made submissions regarding laying of Gian Prakash Committee Report which probed into import of sugar:—
 - (1) Shri Atal Bihari Vajpayee
 - (2) Shri Sharad Yadav
 - (3) Shri Indrajit Gupta
 - (4) Shri Chandra Shekhar V
 - (5) Shri George Fernandes
 - (6) Shri Vidyacharan Shukla

- (7) Shri Mani Shankar Aiyar
- (8) Shri Saifuddin Choudhury
- (9) Shri P.G. Narayanan
- (10) Shri Hari Kishore Singh
- (11) Shri Sobhanadreeswara Rao Vadde
- (12) Shri Ram Vilas Paswan
- (ii) The following Members made submissions regarding financial difficulties faced by workers of textile mills in Bombay under the control of the National Textiles Corporation due to non-payment of wages:—
 - (1) Shri Mohan Rawale
 - (2) Shri Sharad Dighe
 - (3) Shri Ram Naik
 - (4) Shri Basudeb Acharia
 - (5) Shri Chitta Basu
 - (6) Smt. Sumitra Mahajan
 - (7) Kum. Mamata Banerjee
 - (8) Shri Satyanarayan Jatiya
 - (9) Shri A. Charles
 - (10) Shri Tarit Baran Topdar
 - (11) Prof. Rasa Singh Rawat
 - (12) Shri Pius Tirkey
 - (13) Shri G. Venkat Swamy

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated the 13th December, 1994 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 31st December, 1993 in relation to the State of Manipur, published in Notification No. G.S.R. 862(E) in Gazette of India dated the 13th December, 1994, under article 356(3) of the Constitution.
- (2) A copy of the Notification No. S.O. 414(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1994 appointing the 30th May, 1994, as the date on which the Indo-Tibetan Border Police Force Act, 1992 shall come into force, issued under section 1 of the said Act.

- (3) A copy of the Indo-Tibetan Border Police Force Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 480(E) in Gazette of India dated the 30th May, 1994 under sub-section(3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A Review by the Government of the working of the Coal India Limited, Calcutta, and its subsidiary companies, for the year 1993-94 (Volumes I and II).
 - (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1993-94, (Volumes I and II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1993-94.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1993-94.
- (8) (i) A copy of the Annual Report (Hindi and English versions)

- of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1993-94.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Raman Research Institute, Bangalore, for the year 1993-94.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1993-94.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune for the year 1993-94 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Tropical Meteorology, Pune for the year 1993-94.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review

- by the Government of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1993-94.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1993-94.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 1993-94.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d)(i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)(i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1993-94.
 - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)(i) Review by the Government of the working of the Madras Fertilizers Limited, Madras, for the year 1993-94.
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)(i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Udyogmandal for the year 1993-94.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Udyogmandal for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (i)(i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)(i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)(i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1993-94.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review by the Government (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1993-94.
- (16) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1994-95.
 - (ii) Memorandum of Understanding between Hindustan

- Organic Chemicals Limited and Ministry of Chemicals and Fertilizers for the year 1994-95.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Pune, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Pune, for the year 1993-94.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1993-94.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Calicut, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Calicut, for the year 1993-94.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, New Delhi, for the year 1993-94, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Materials for Electronics Technology, New Delhi, for the year 1993-94.
- (21) (i) A copy of the Annual Report (Hindi and English

- versions) of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1993-94, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1993-94.
- (22) A copy of the Conduct of Elections (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. S.O. 758(E) in Gazette of India, dated the 21st October, 1994 under sub-section (3) of section 169 of the Representation of the People Act, 1951 together with a corrigendum thereto published in Notification S.O. 833(E) dated the 22nd November, 1994.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1993-94.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1993-94.
 - (ii) Annual Report of the Mining and Allied Machinery

- Corporation Limited, Durgapur, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Nepa Limited, Nepanagar, for the year 1993-94.
 - (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1993-94.
- (25) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Ministry of Industry (Department of Heavy Industry) for the year 1994-95.
 - (ii) Memorandum of Understanding between the Hindustan Machine Tools Limited and the Department of Heavy Industry (Ministry of Industry) for the year 1994-95.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design,

- Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1993-94.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1993-94.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, Ludhiana, for the year 1993-94.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1993-94.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indo-German Tool Room, Indore, for the year 1993-94.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review

- by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 1993-94.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneshwar, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, and Training Centre, Bhubaneshwar, for the year 1993-94.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, and Training Centre, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room, and Training Centre, Calcutta, for the year 1993-94.
- (34) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between Mazagon Dock Limited and the Department of Defence Production & Supplies for the year 1994-95.
 - (ii) Memorandum of Understanding between the Hindustan Aeronautics Limited and Department of Defence Production and Supplies for the year 1994-95.
- (35) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1994, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 9th May, 1994.
 - (ii) The Indian Police Service (Recruitment) Amendment

- Rules, 1994, published in Notification No. G.S.R. 440(E) in Gazette of India dated the 9th May, 1994.
- (iii) The Indian Forest Service (Recruitment) Amendment Rules, 1994 published in Notification No. G.S.R. 441(E) in Gazette of India dated the 9th May, 1994.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Water Development Agency, New Delhi, for the year 1993-94.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Brahmaputra Board, Guwahati, for the year 1993-94.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Betwa River Board for the year 1993-94.

- (40) A copy of the Notification No. F.No. 11(66)/86-LSG/Pt.1/No. U. 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 18th August, 1994 making certain amendments to the Order of the Government of India in the Ministry of Home Affairs No. U-14011/160/89-Delhi(i) dated the 6th January, 1990.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 1994-95.
- (43) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 13th December, 1994, Rajya Sabha passed the Cable Television Networks (Regulation) Bill, 1994,
- (2) That at its sitting held on the 13th December, 1994 Rajya Sabha passed the Cotton Transport Repeal Bill, 1994.

6. Bills Passed by Rajya Sabha — Laid on the Table

- (1) The Cable Television Networks (Regulation) Bill, 1994.
- (2) The Cotton Transport Repeal Bill, 1994.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report and Minutes of Estimates Committee

Dr. Krupasindhu Bhoi presented the Forty-Sixth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Surface Transport — Coastal Shipping and the Minutes of the sittings of the Committee relating thereto.

9. Report and Minutes of the Committee on Papers Laid on the Table

Shri M. Krishnaswamy presented the Fourteenth and Fifteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

10. Reports of the Standing Committee on Urban & Rural Development (1994-95)

Shri K.M. Mathew presented the Eighth Report and Ninth Report (Hindi & English versions) of the Committee on Urban & Rural Development on (i) Land Acquisition Act, 1894 and (ii) The Constitution (Eighty-First Amendment) Bill, 1994 of the Ministry of Rural Development alongwith Minutes of Sittings of the Committee relating thereto.

11. Report of Standing Committee on Finance

Shri P.C. Chacko presented the Ninth Report (Hindi & English versions) of the Standing Committee on Finance on Action taken on the Fourth Report of the Committee (1993-94) on the 'Working of the Public Sector Banks.'

12. Reports and Minutes of Standing Committee on Petroleum & Chemicals

Shri Sriballav Panigrahi presented the following Reports and Minutes (Hindi & English versions) of the Standing Committee on Petroleum and Chemicals:—

- (i) Eighth Report on Action Taken by Government on recommendations contained in the Third Report of the Committee (10th Lok Sabha) on 'Production, Import, R & D, Promotion and Marketing of Fertilisers'.
- (ii) Ninth Report on 'Pricing of Petroleum Products' and Minutes of the sittings of the Committee relating thereto.

13. Reports and Minutes of Standing Committee on Communications

Kumari Vimla Verma presented the following Reports (Hindi & English versions) of the Standing Committee on Communications:—

- (i) Eighth Report on Central Board for Film Certification and related matters relating to the Ministry of Information & Broadcasting and the Minutes of the Sittings of the Committee relating thereto.
- (ii) Ninth Report on Films Division relating to the Ministry of Information & Broadcasting and the Minutes of the Sittings of the Committee relating thereto.

14. Report of the Committee on Home Affairs

Maj. Gen. (Retd.) Bhuwan Chandra Khanduri laid on the Table a copy each (Hindi & English versions) of the following Reports of the Committee on Home Affairs:—

- (i) Twelfth Report on the Representation of the People (Second Amendment) Bill, 1994.
- (ii) Thirteenth Report on the Indian Contract (Amendment) Bill, 1992.
- (iii) Fourteenth Report on the Indian Penal Code (Amendment) Bill, 1994.

15. Evidence Tendered before the Committee on Home Affairs

Maj. Gen. (Retd.) Bhuwan Chandra Khanduri laid on the Table a

copy of the Evidence tendered before the Committee on Home Affairs on the Representation of the People (Second Amendment) Bill, 1994.

16. Statements by Ministers

- (1) The Minister of Human Resource Development laid on the Table a copy of the statement (Hindi and English versions) regarding establishment of the Antarrashtriya Hindi Vishwavidyalaya at Wardha and the Maulana Azad Urdu University at Hyderabad.
- (2) The Minister of State of the Ministry of Food Processing Industries laid on the Table a copy of the statement (Hindi and English versions) regarding Agitation by 75 lakh fishermen of all the coastal States protesting against the Licences given for Deep Sea Fishing to Trawlers of Multi-national Companies.

(Due to interruptions in the House, Lok Sabha adjourned at 2.30 P.M. and re-assembled at 3.33 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 3.34 P.M. and re-assembled at 4.32 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 1994).

R. C. BHARDWAJ, Secretary-General.

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 16, 1994/Agrahayana 25, 1916 (Saka)

No. 330

11 A.M.

1. Starred Ouestions

Starred Question Nos. 142—144 were orally answered. Replies to Starred Question Nos. 141 and 145—160 were laid on the Table.

2.Unstarred Ouestions

Replies to Unstarred Question Nos. 1438—1443, 1445—1531, 1533—1598, 1600—1630 and 1632—1670 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the India Trade Promotion Organisation, New Delhi for the year 1993-94.
 - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Bombay, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1993-94.
- (5) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1994-95.
 - (ii) Memorandum of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1994-95.
 - (iii) Memorandum of Understanding between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1994-95.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics

- and Computer Software Export Promotion Council, New Delhi, for the year 1993-94.
- 7. A copy of the Apprenticeship (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 432 in Gazette of India dated the 28th July, 1994 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1993-94 alongwith Audited Accounts
 - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1993-94 alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1993-94 alongwith Audited Accounts.
- 9. A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Bombay; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1993-94.
- 10. A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:—
 - (i) The Securities Contracts (Regulation) Second Amendment Rules, 1994, published in Notification No. G.S.R. 749(E) in Gazette of India dated 12th October, 1994.

- (ii) The Securities Contracts (Regulation) (Third Amendment) Rules, 1994, published in Notification No. G.S.R. 780(E) in Gazette of India dated the 26th October, 1994.
- (iii) The Securities Contracts (Regulation) (Fourth Amendment) Rules, 1994, published in Notification No. G.S.R. 790(E) in Gazette of India dated the 7th November, 1994.
- 11. A copy each of the Annual Report (Hindi and English versions) of the State Bank of Travancore and State Bank of Saurashtra for the year 1993-94 alongwith Accounts and Auditors' Report thereon, under sub-secton (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- 12. (i) A copy of the Annual Report (Hindi and English versions) of the India Investment Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1993-94.
- (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Bombay, for the year 1993-94.
 - (iii) A copy of the Statistical Statements on the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Bombay, for the year 1993-94.
- 14. (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India, Calcutta, for the year 1993-94 alongwith Audited Accounts, under sub-section (5) of section 29 and subsection (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Reconstruction Bank of India, Calcutta, for the year 1993-94.
- 15. (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1993-94 alongwith Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Bombay, for the year 1993-94.
- 16. (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1993-94 alongwith Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India. Lucknow, for the year 1993-94.
- 17. (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Bombay, for the year 1993-94 alongwith Audited Accounts, under sub-section (5) of section 18 and subsection (5) of section 23 of the Industrial Development Bank of India Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Bombay, for the year 1993-94.
- (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, for the year 1993-94 under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Securities and Exchange Board of India, for the year 1993-94.

- 19. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 18 above.
- 20. A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1991 under artricle 151(2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- 21. A copy each of the following Papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1990-91.
 - (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1990-91.
- 22. A copy of the Annual Report and Accounts (Hindi and English versions) of the Ranchi Kshetriya Gramin Bank, Ranchi, for the year 1992-93 together with Auditor's Report thereon.
- 23. A copy of the Post Office Time Deposit (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 740 (E) in Gazette of India dated the 6th October, 1994 under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- 24. A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India (Agents) Amendment Rules, 1991 published in Notification No. G.S.R. 35 in Gazette of India dated the 25th January, 1992 together with corrigenda thereto published in Notification No. G.S.R. 59 (in Hindi version only) and Notification No. G.S.R. 221 (Hindi and English versions)

- dated the 30th January, 1992 and the 14th May, 1994 respectively.
- (ii) The Life Insurance Corporation of India (Agents) Amendment Rules, 1993 published in Notification No. G.S.R. 534(E) in Gazette of India dated the 6th August, 1993 together with a corrigendum thereto published in Notification No. G.S.R. 420 (E) (Hindi and English versions) dated the 28th April, 1994.
- 25. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 776(E) to G.S.R. 779(E) published in Gazette of India dated the 25th October, 1994 together with an explanatory memorandum making certain amendments Central Excise Rules.
 - (ii) G.S.R. 797(E) published in Gazette of India dated the 9th November, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 128/94-Customs dated the 10th June, 1994.
 - (iii) S.O. 619(E) published in Gazette of India dated the 26th August, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
 - (iv) S.O. 620(E) published in Gazette of India dated the 26th August, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.
 - (v) S.O. 709(E) published in Gazette of India dated the 27th September, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
 - (vi) S.O. 710(E) published in Gazette of India dated the 27th September, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.

- (vii) S.O. 774(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
- (viii) S.O. 775(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.
 - (ix) S.O. 852(E) published in Gazette of India dated the 29th November, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
 - (x) S.O. 853(E) published in Gazette of India dated the 29th November, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
- 26. A copy of the Results of the Twenty Fourth Valuation of Life Insurance Corporation of India as on the 31st March, 1994 (Hindi and English versions).
- 27. A copy of the Review (Hindi and English versions) by the Government of the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1993-94.

4. Report of the Business Advisory Committee

SHRI MUKUL WASNIK presented the forty-sixth Report of the Business Advisory Committee.

5. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Seventy-Eighth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Twenty-Fifth Report of Public Accounts Committee (10th Lok Sabha) on development and production of a trainer aircraft.

6. Statements of the Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT laid on the Table Hindi and English versions of the Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- 163rd Report (7th Lok Sabha) on Union Excise Duties Knocked down condition.
- (2) 164th Report (7th Lok Sabha) on Union Excise Duties Electric motors and cotton textiles.
- (3) 195th Report (7th Lok Sabha) on Customs Receipts Delay in revision of tariff values and exemption orders issued under the Customs Act, 1962.
- (4) 213th Report (7th Lok Sabha) on Customs Receipts Duty exemptions allowed overlooking condition of end-use.
- (5) 1st Report (8th Lok Sabha) on Import of trainer aircraft.
- (6) 5th Report (8th Lok Sabha) on Delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.
- (7) 7th Report (8th Lok Sabha) on Customs Receipts Duty on Passengers baggage.
- (8) 83rd Report (8th Lok Sabha) on Review on the working of Department of Defence Supplies.
- (9) 101st Report (8th Lok Sabha) on Direct Taxes Irregular exemptions and reliefs and wealth escaping assessment.
- (10) 117th Report (8th Lok Sabha) on National rural employment programme.
- (11) 125th Report (8th Lok Sabha) on Land management in Railways.

- (12) 3rd Report (9th Lok Sabha) on Functioning of valuation cells and valuation of immovable properties.
- (13) 5th Report (9th Lok Sabha) on Blocking up of capital due to non-commissioning of airconditioning plant.
- (14) 11th Report (10th Lok Sabha) on Universal elementary education in the age group 6-14.
- (15) 26th Report (10th Lok Sabha) on Development of weapon system 'X'.
- (16) 28th Report (10th Lok Sabha) on Short billing of telephone calls charges of heavy callers.
- (17) 39th Report (10th Lok Sabha) on Procurement and willisation of track materials.

7. Reports of the Committee on Subordinate Legislation

SHRI PRITHVIRAJ D. CHAVAN presented the Fourteenth, Fifteenth and Sixteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs made a statement regarding the search conducted in the Ather Hostel, Darul Uloom Nadwatul Ulema, Lucknow.
- (2) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19th December, 1994.

9. Government Bill-Introduced

The Election Commission (Charging of Expenses on the Consolidated Fund of India) Bill, 1994.

*10. Statutory Resolution — Under Consideration

Time recommended by B.A.C.; 2 hrs.

Time taken: 2 hrs. 23 mts.

Discussed together.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 12th December, 1994 continued:—

"That this House disapproves of the Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994) promulgated by the President on October 12, 1994."

*11. Government Bill — Under Consideration

The Industrial Development Bank of India (Amendment) Bill, 1994.

Combined discussion on the motion for consideration of the Bill moved by Shri M.V. Chandrashekar Murthy on the 12th December, 1994 and the Resolution (vide para 10 above) continued.

The following members took part in the debate:-

- (1) Shri Prithivi Raj D. Chavan
- (2) Shri Chetan P.S. Chauhan

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.10 P.M.)

- (3) Shri Sriballav Panigrahi
- (4) Prof. Susanta Chakraborty
- (5) Shri Sharad Dighe
- (6) Shri M.V.V.S. Murthy
- (7) Shri Bhogendra Jha

The Discussion was not concluded.

12: Motion regarding Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions

Dr. Viswanatham Kanithi moved the following motion:-

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1994."

The motion was adopted.

13. Private Members Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri R. Anbarasu on the 5th August, 1994, continued:—

"This House is of the opinion that the National Commission for Backward Classes be empowered to suggest ways and means for

^{*} Discussed together.

the overall development of and to monitor various welfare schemes of the Central Government for other backward classes and that a Parliamentary Committee be constituted to consider the reports of the Commission."

The following Members took part in the debate:—

- (1) Kum. Mamta Banerjee
- (2) Shri Ramashray Prasad Singh
- (3) Shri Santosh Kumar Gangwar
- (4) Shri Harchand Singh
- (5) Shri Oscar Fernandes
- (6) Shri N. Dennis
- (7) Shri Surya Narain Yadav
- (8) Shri P.C. Thomas
- (9) Shri Rajendra Agnihotri
- (10) Shri K.V. Thangka Balu

Shri R. Anbarasu replied to the debate.

The Resolution was withdrawn by leave of the House.

14. Private Members Resolution-Under consideration

Shri Satya Deo Singh moved the following Resolution:-

"This House expresses its grave concern over the incidents of killings of Scheduled Castes and Scheduled Tribes and rape, molestation and harassment of women belonging to these communities, especially in the States of Uttar Pradesh and Bihar, and urges upon the Central Government to take necessary steps to remedy the situation."

His speech was not concluded.

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th December, 1994)

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, December 19, 1994/Agrahayana 28, 1916 (Saka)

No. 331

11.02 A.M.

1. Starred Questions

Starred Question Nos. 161—163 were orally answered. Replies to Starred Question Nos. 164—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1671—1691, 1693—1714, 1716—1879, 1881—1904, 1904-A and 1904-B were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy cach of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
 - (i) G.S.R. 617(E) published in Gazette of India dated the 9th August, 1994 approving the Bombay Port Trust (Forms and Manner in which contract shall be made) Regulation, 1994.
 - (ii) G.S.R. 744(E) published in Gazette of India dated the 7th October, 1994 approving the Bombay Port Trust (Transport, Handling and Storage of Dangerous Goods) Regulations, 1994.
 - (iii) G.S.R. 671(E) published in Gazette of India dated the

- 2nd September, 1994 approving the Visakhapatnam Fishing Harbour (Amendment) Regulations, 1994.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.
 - (ii) a copy of the Review (Hindi and English versions) by the Government of the working of the Madras Dock Labour Board, for the year 1993-94.
- (3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, for the year 1993-94.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, for the year 1993-94.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1993-94 together with Audited Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1993-94.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the

- Hindustan Shipyard Limited, Visakhapatnam, for the year 1993-94.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1993-94.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre. Visakhapatnam, for the year 1993-94.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 169A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1993-94.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Hindustan Copper Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Copper Limited,

- Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1993-94.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Memorandum of understanding (Hindi and English versions) between the Hindustan Zinc Limited and the Ministry of Mines for the year 1994-95.
- (10) A copy of the Electronic Gadgets (Exemption from Licensing Requirements) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 341 in Gazette of India dated the 25th February, 1994 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b)(i) Review by the Government of the working of the HTL Limited, Madras, for the year 1993-94.
 - (ii) Annual Report of the HTL Limited, Madras, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12)A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications for the year 1994-95.
 - (ii) Memorandum of Understanding between the HTL Limited and the Department of Telecommunications for the year 1994-95.
 - (iii) Memorandum of Understanding between the Videsh Sanchar NigamLimited and the Department of Telecommunications, Ministry of Communications for the year 1994-95.
- (13 A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1993-94.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1993-94.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1993-94.
 - (ii) Annual Report of the Manganese Ore (India) Limited,

- Nagpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)(i) Review by the Government of the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)(i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)(i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1993-94.
 - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 1993-94.
- (16) A copy each of the following papers (Hindi and English versions) under sub-secction (1) of section 619A of the Companies Act. 1956:—
 - (a)(i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the North Eastern Electric Power-Corporation Limited, Shillong, for the year 1993-94.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Bhagirathipuram, for the year 1993-94.

- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Bhagirathipuram, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1995-96, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (18) A copy of the Memorandum of understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1994-95.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh for the year 1992-93 under section 19 of the Post Graduate Institute of Medical and Research Act, 1966.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1992-93 together with Audit Report thereon under section 18 of the Post Graduate Institute of Medical and Research Act. 1966.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1992-93.
- (20) Statement (Hindi and English versions) showing reasons for

- delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi for the year 1992-93 under section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1992-93.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1993-94.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1993-94.
- (25) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 695(E) in Gazette of India dated the 9th November, 1993 under sub-section (2) of

- section 23 of the Prevention of food Adulteration Act, 1954 together with a corrigendum thereto (in Hindi and English versions) published in Notification No. G.S.R. 777(E) dated the 27th December, 1993.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1992-95 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1992-93.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India for the year 1992-93.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for

- Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 1993-94.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1992-93.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1992-93.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar

- Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1991-92.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Bombay, for the year 1993-94.
- (39) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.
- (40) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1993-94.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and

- Hearing, Mysore, for the year 1993-94 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1993-94.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Research Institute for Yoga, New Delhi, for the year 1993-94.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1993-94.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, for the year 1993-94.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, for the year 1993-94.

4. Report of Estimates Committee

Dr. Krupasindhu Bhoi presented the Forty-Seventh Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Thirty-Sixth Report on the Ministry of Human Resource Development (Department of Education)—Navodaya Vidyalayas.

5. Statements of the Public Accounts Committee

Shri Bhagwan Shankar Rawat laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on

the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 8th Report (7th Lok Sabha) on Valuation of Immovable Properties.
- (2) 8th Report (8th Lok Sabha) on Customs Receipts.
- (3) 32nd Report (8th Lok Sabha) on claims outstanding Against a Collaborator.
- (4) 159th Report (8th Lok Sabha) on Hiring of Private Buildings at Naraina Industrial Area, Phase-II, New Delhi.
- (5) 179th Report (8th Lok Sabha) on Union Excise Duties—Fraudulent Procurement of Central Excise Stamps by Match Factories.

6. Report of Committee of Privileges

Shri Shiv Charan Mathur laid on the Table the Fourth Report (Hindi and English versions) of the Committee of Privileges.

7. Statement by Minister.

- (1) The Minister of State of the Ministry of Communications made a statement regarding Panchayat Sanchar Sewa Yojna.
- *(2) The Minister of State in Prime Minister's Office, made a statement regarding the Gian Prakash Committee Report.

8. Motion regarding Forty-Sixth Report of Business Advisory Committee.

Shri Vidyacharan Shukla moved the following motion:—

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 16th December, 1994, excluding Item Nos. (1) and (2) of paragraph 2 of the Report since disposed of by the House."

The Motion was adopted.

^{*} Made at 4.06 P.M.

9. Matters Under Rule 377

- (1) Shri Sharad Dighe raised a matter regarding need to extend Chennai Express upto Tirunelvelli in Tamil Nadu.
- (2) Shri K.D. Sultanpuri raised a matter regarding need to implement the agreements signed between Himachal Pradesh and other State Governments.
- (3) Shri Shravan Kumar Patel raised a matter regarding need to reorganise and reviatalise Ordnance Factories located in Jabalpur, Madhya Pradesh.
- (4) Shri Amar Pal Singh raised a matter regarding need to issue licence for setting up a Sugar Mill at Maukhas, Meerut, U.P.
- (5) Shri Surendra Pal Pathak raised a matter regarding need to reopen the LPG Agency at Shahabad district, Hardoi, Uttar Pradesh and open another LPG Agency there.
- (6) Shri Mohan Singh raised a matter regarding need to start weekly direct flight from Lucknow to Gulf countries and Thailand/Kathmandu (Nepal).
- (7) Shri Gopi Nath Gajapathi raised a matter regarding need for formation of an action plan for cleaning Taldanda Canal in Orissa and provision of financial assistance for the purpose.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.34 P.M.)

*10. Statutory Resolution-Withdrawn

Time taken: 3 Hrs. 16 Mts.

Discussion on the following Resolution moved by Prof. Rasa Singh Rawat on the 12th December, 1994 continued:—

"That this House disapproves of the Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994) promulgated by the President on October 12, 1994."

After discussion as indicated in para 11 below, the Resolution was withdrawn by leave of the House.

11. Government Bill-Passed

The Industrial Development Bank of India (Amendment) Bill, 1994.

^{*} Discussed together.

Combined discussion on the motion for consideration of the Bill moved by Shri M.V. Chandrashekhar Murthy on the 12th December, 1994 and the Resolution (Vide Para 10 above) continued.

The following members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Prof. (Dr.) S.P. Yadav
- (3) Shri Dau Dayal Joshi

Shri M.V. Chandrashekhar Murthy replied to the debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

*12. Statutory Resolution-Withdrawn

Time Taken: 36 Mts.

Shri Girdhari Lal Bhargava moved the following resolution:-

"That this House disapproves of the Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994) promulgated by the President on October 10, 1994."

After discussion as indicated in para 13 below, the Resolution was withdrawn by leave of the House.

*13. Government Bill-Passed

The Contingency Fund of India (Amendment) Bill, 1994.

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekhar Murthy.

^{*} Discussed together.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Sobhanadreeswara Rao Vadde
- (2) Shri Ram Naik

Shri M.V. Chandrashekhar Murthy replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned for the day).

5.47 P.M.

(Lok Sabha adjourned till 11 A. M. on Tuesday, the 20th December, 1994)

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-5296LS-19.12.94.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, December 20, 1994/Agrahayana 29, 1916 (Saka)

No. 332

11.00 A.M.

1. Starred Ouestions

Starred Question No. 181 was orally answered. Replies to Starred Question Nos. 182-200 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1905-1977, 1979-2058, 2060-2089, 2091-2136, 2136-A and 2136-B were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Accidents (Compensation) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 22nd July, 1994 under section 199 of the Railways Act, 1989.
- (2) A copy of the Notification No. S.O. 530(E) (Hindi and English versions) published in Gazette of India dated the 16th July, 1994 appointing the 1st August, 1994 as the date on which the Railways (Amendment) Act, 1994 shall come into force issued under Section 1 of the said Act.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1993-94.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1993-94 Production) Second Amendment Order, 1994 published in Notification No. G.S.R. 693(E)/Ess.Com./Sugar in Gazette of India dated the 16th September, 1994.

- (ii) The Sugar (Price Determination for 1994-95 Production) Order, 1994 published in Notification No.G.S.R. 751(E)/ Ess. Com./Sugar in Gazette of India dated the 17th October, 1994.
- (iii) The Gur (Control) (Amendment) Order, 1994 published in Notification No. S.O. 865(E) in Gazette of India dated the 2nd December, 1994.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1993-94 alongwith Audited Accounts, under subsection (11) of Section 31 of the Warehousing Corporation Act, 1962.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, for the year 1993-94.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporaton and the Ministry of Food for the year 1994-95.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1993-94 alongwith Audited Accounts
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education, Centre, Madras, for the year 1993-94.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Kosi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Kosi, for the year 1993-94.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year

- 1992-93 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1993-94.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1993-94.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A on the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1975-76.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1975-76 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1976-77.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1976-77 alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1977-78.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1977-78 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1978-79.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1978-79 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1979-80.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1979-80 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1980-81 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1981-82.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1981-82 alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1982-83.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1982-83 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1983-84.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1983-84 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1984-85.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1984-85 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1985-86.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1985-86 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (1)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1986-87.
 - (ii) Annual Report of the Bangalore Animal Food Corpora-

- tion Limited, Bangalore, for the year 1986-87 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1987-88.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1987-88 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1988-89.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1988-89 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1989-90.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1989-90 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1990-91.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1991-92.

- (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (r)(i) Review by the Government of the working of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1992-93.
 - (ii) Annual Report of the Bangalore Animal Food Corporation Limited, Bangalore, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Eighteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1993-94.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the

- National Seeds Corporation Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1992-93.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1993-94.
- (23) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by

- the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1993-94.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1993-94.
- (25) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the State Farms Corporation of India for the year 1993-94 within the stipulated period of nine months after the close of the Accounting year.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:—
 - (i) Notification No. VCCAU14(Establish)/93 published in Gazette of India dated the 13th August, 1994 containing Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, regarding taking over of the management of Manipur Agricultural College.
 - (ii) Notification No. VC/CAU/14(Establish)/93 published in Gazette of India dated the 13th August, 1994 containing Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, notifying that English shall be the medium of instruction and examination in all Under-Graudate and Post-Graduate Courses.
 - (iii) Notification No. VCCAU/14(Establish)93 published in Gazette of India dated the 13th August, 1994 containing

Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, notifying that the admission of students to the 1st year of B.Sc.(Agri.) in the College of Agriculture, Imphal shall be limited to forty students and the seats shall be allotted in the manner to the States of North-Eastern Region as defined in the Notification.

- (iv) Notification No. VCCAU/14(Establish)/93 published in Gazette of India dated the 13th August, 1994 containing Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, regarding admission and enrolment of students to Master of Science (M.Sc.) Agriculture Courses in CAU, Imphal.
- (v) Notification No. VC/CAU/14(Establish)/93 published in Gazette of India dated the 22nd October, 1994 containing Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, prescribing qualifications for appointment to various teaching/academic positions.
- (vi) Notification No. VCCAU/14(Establish)-93 published in Gazette of India dated the 22nd October, 1994 containing Ordinance issued by the Vice-Chancellor of the Central Agricultural University Imphal, relating to various fees to be charged for courses of study of B.Sc./M.Sc. Agriculture of CAU.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1993-94 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 1993-94.

- (28) (i) A Copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University for the year 1992-93.
- (29) Statement (Hindi an English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A Copy of the Annual Report (Hindi and English versions) of the Bihar Education Project, Patna, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Bihar Education Project, Patna, for the year 1992-93.
- (31) Statement (Hindi an English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1992-93.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1991-92.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1992-93.
 - (iii) A copy of the Annual Accounts (Hindi and English

- versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the years 1991-92 and 1992-93 together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1991-92 and 1992-93.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1992-93.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1992-93.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1991-92 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambed-

- kar Regional Engineering College, Jalandhar, for the year 1991-92.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1992-93.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Lucknow, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Lucknow, for the year 1992-93.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar Regional Engineering College, Jalandhar, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1992-93.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48): (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture,

- New Delhi, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 1992-93.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1992-93.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1992-93.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Education, Ministry of Human Resource Development for the year 1994-95.

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- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the period from the 29th January, 1991 to the 31st March, 1991.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the

- period from the 29th January, 1991 to the 31st March, 1991 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the period from the 29th January, 1991 to the 31st March, 1991.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1991-92 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1991-92.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 1992-93.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, for the year 1993-94.
 - (ii) Statement (Hindi and English versions) regarding Review

by the Government of the working of the National Council of Educational Research and Training, for the year 1993-94.

@62. A copy (Hindi and English versions) of the Revised Paragraphs of the Action Taken Report on the Report of the Joint Parliamentary Committee to enquire into irregularities in securities and banking transactions together with Revised Replies (Part-II) and Annexures X-XI to Revised Replies.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 15th December, 1994, Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member of the Rajya Sbaha to the Joint Committee on Offices of Profit to fill the vacancy caused by the retirement of Shri E. Balanandan from the membership of the Rajya Sabha and also communicated the name of Shri E. Balanandan, Member, Rajya Sabha who had been elected to the said Committee, in accordance with the system of proportional representation by means of the single transferable vote.

5. Statements of the Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT laid on the Table Hindi and English versions of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 48th Report (8th Lok Sabha) on Incorrect valuation of unquoted equity shares and effect of change of previous year.
- (2) 103rd Report (8th Lok Sabha) on Delay in setting up of Repair/Overhaul Facilities for a Certain Helicopter.
- (3) 112th Report (8th Lok Sabha) on Excessive Procurement of Cameras—Inadequate utilisation.
- (4) 138th Report (8th Lok Sabha) on Union Excise Duties—Price not the sole consideration for sale.

[@] Laid at 2.31 P.M.

(5) 6th Report (9th Lok Sabha) on Customs Receipts—Irregularities in Bonds and Bank Guarantees Executed by Importers.

6. Report and Minutes of Committee on Public Undertakings

SHRI CHETAN P.S. CHAUHAN presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Gas Authority of India Limited and Minutes of the sittings of the Committee relating thereto.

7. Statement of Committee on Public Undertakings

SHRI CHETAN P.S. CHAUHAN laid on the Table a Statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:

- (i) Twentieth Report of Committee on Public Undertakings (1992-93) on Action Taken by Government on the recommendations contained in their 56th Report (1988-89) on Oil & Natural Gas Commission—Undue Benefit of Rs. 5.10 crores to a Contractor.
- (ii) Thirty First Report of Committee on Public Undertakings (1993-94) on Action Taken by Government on the recommendations contained in their 19th Report (1992-93) on Industrial Development Bank of India.

8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K.H. MUNIYAPPA presented the Thirty-Eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance (Department of Economic Affairs—Banking Division)— Reservation for and employment of Scheduled Castes and Scheduled Tribes in Indian Bank and Credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English version) of the Sittings of the Committee relating thereto.

9. Minutes of the Committee on Petitions

SHRI P.G. NARAYANAN laid on the Table of the House the Minutes (Hindi and English versions) of the Fifth, Seventh, Eleventh, Ninteenth, Twenty Fifth, Twenty Seventh, Twenty Eighth and Thirty First to Forty Eighth Sittings of the Committee on Petitions.

10. Report and Minutes of Standing Committee on Communications

KUMARI VIMLA VERMA presented the Tenth Report (Hindi and English versions) of the Standing Committee on Communications on National Centre of Films for Children and Young People relating to the Ministry of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.

11. Report and Minutes of Standing Committe on Food, Civil Supplies & Public Distribution

SHRI SHYAM BIHARI MISRA presented the Seventh Report (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution on Action Taken by Government on the recommendations contained in the Second Report of the Committee (Tenth Lok Sabha) on the Ministry of Food—Annual Report (1992-93) and minutes of the sitting of the Committee relating thereto.

12. Reports a d Minutes of Standing Committee on Labour and Welfare

SMT. CHANDRA PRABHA URS presented the following Reports (English and Hindi versions) of the Standing Committee on Labour and Welfare and the Minutes of the Sittings of the Committee thereto.

- (1) Sixth Report on 'The Workmen's Compensation (Amendment) Bill, 1994.'
- (2) Seventh Report on the Ministry of Labour—'Welfare of Beedi Workers'.
- (3) Eighth Report on 'The Wakf Bill, 1993'.

13. Report of the Committee on Urban & Rural Development

SHRI K.M. MATHEW presented the Twelfth Report (Hindi and English versions) of the Committee on Urban & Rural Development on 'Jawahar Rozgar Yojana'—Ministry of Rural Development and Minutes of the Sittings of the Committee relating thereto.

14. Report of the Standing Committee on Industry

SHRI RAJENDRA AGNIHOTRI laid on the Table a copy (Hindi and English versions) of the Twelfth Report of the Department-Related Parliamentary Standing Committee on Industry on Industrial Growth: Trends and Problems.

15. Matters Under Rule 377

- (1) Shri V.S. Vijayaraghavan raised a matter regarding need to continue the Haj Pilgrimage by ship.
- (2) Dr. Kartikeswar Patra raised a matter regarding need to take immediate measures for ameliorating the lot of village Health Guides.
- (3) Shri N. Dennis raised a matter regarding need to take immediate steps to repair the National Highway Ho. 47 between Kanyakumari and Thiruvananthapuram.
- (4) Shri Prabhu Dayal Katheria raised a matter regarding need to provide more telephone facilities at Ferozabad, Uttar Pradesh.
- (5) Shri Pankaj Chowdhary raised a matter regarding need to reopen and increase the capacity of Farenda (Anand Nagar) Nagar Sugar Mill in Maharajganj district, Uttar Pradesh.
- (6) Shri Brahmanand Mandal raised a matter regarding need to place adequate orders to Jamalpur rail workshop to make it viable.
- (7) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to set up a Telecom Civil Division at Salem in Tamil Nadu.

(Lok Sabha adjourned at 1.21 and re-assembled at 2.23 p.m.)

16. Supplementary Demands for Grants (General) for 1994-95

Time taken: 1 hrs. 10 mts.

Discussion on the Supplementary Demands for Grants Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83 and 86 in respect of Budget (General) for 1994-95, commenced.

Three cut motions (1 to 3) were moved.

The following Members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Virender Singh
- (3) Shri Yaima Singh Yumnam
- (4) Shri Tej Narayan Singh
- (5) Prof. (Dr.) S.P. Yadav
- (6) Kum. Mamata Banerjee
- (7) Prof. Susanta Chakraborty
- (8) Shri Sved Shahabuddin
- (9) Shri Bolla Bulli Ramaiah

Shri M.V. Chandrashekhar Murthy replied to the debate.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83 and 86. (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1994-95 were voted in full.

17. Government Bill - Introduced

The Appropriation (No. 6) Bill, 1994.

18. Government Bill - Passed

The Appropriation (No. 6) Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-caluse consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

 Supplementary Demand for Grant (Railways) — 1994-95 — Under Consideration.

> Time allotted: 2 hours Time taken: 14 Mts. Balance: 1 Hr. 46 Mts.

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 1994-95 commenced.

Three cut motions (1 to 3) were moved.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Basudeb Acharia (Speech unfinished)

The discussion was not concluded.

20. Discussion Under Rule 193

Time permissible: 2 horus. Time taken: 2 hours 09 mts.

Shri Jaswant Singh raised a discussion on the statement made by the Minister of State in Prime Minister's Office in the House on the 19th December, 1994 regarding Gian Prakash Committee Report.

Shri Mani Shankar Aiyar took part in the debate.

The discussion was not concluded.

6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st December, 1994)

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-5333LS-20.12.1994.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 21, 1994/Agrahayana 30, 1916 (Saka)

No. 333 V

1. Ouestions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 201-220 put down in the Order Paper for the day, were therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2137-2152, 2154-2244, 2246-2270 and 2272-2324-C will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12 Noon).

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2 P.M.).

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 4 P.M.).

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 13th December, 1993 to Unstarred Question No. 1667 tabled by Shri Syed Shahabuddin regarding production of Major Metallic and Non-Metallic Ores and (ii) giving reasons for delay in correcting the reply.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 1993-94.

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- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1993-94.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Banagalore, for the year 1993-94, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1993-94.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1993-94.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Bose Institute, Calcutta, for the year 1993-94.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1993-94.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Chittoor, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National MST Radar Facility, Chittoor, for the year 1993-94.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1993-94.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1993-94.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Bombay, for the year 1993-94.
 - (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1993-94.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1993-94.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1993-94.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)(i) Statement regarding Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1993-94.

- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)(i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigad, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1993-94.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the CMC Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d)(i) Statement regarding Review by the Government of the working of the Semiconductor Complex Limited, Mohali, for the year 1993-94.
 - (ii) Annual Report of the Semiconductor Complex Limited, Mohali, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General theroen.
- (e)(i) Review by the Government of the working of the Hindustan Insecticides Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Insecticides Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Cooperative Limited, Vadodara, for the year 1993-94.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1993-94.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

- the Government of the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1993-94.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvanthapuram, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Research and Development Centre, Thiruvanthapuram, for the year 1993-94.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Software Technology, Bombay, for the year 1993-94.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Services (India), New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satcomm Services (India), New Delhi, for the year 1993-94.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1993-94.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave

- Electronics Engineering and Research, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1993-94.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics Design and Technology, Imphal, for the year 1993-94.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1993-94.
- (25) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Companies (Issue of Share Certificates) Amendment Rules, 1994 published in Notification No. G.S.R. 597(E) in Gazette of India dated the 28th July, 1994.
 - (ii) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1994 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 28th July, 1994.
 - (iii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 697(E) in Gazette of India dated the 20th September, 1994.

- (iv) The Companies (Particulars of Employees) (Amendment) Rules, 1994 published in Notification. No. G.S.R. 752(E) in Gazette of India dated the 17th October, 1994.
- (26) A copy of the Negification No. G.S.R. 788(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1994 making certain alterations in Schedule XIV to the Companies Act, 1956 under sub-section (3) of section 641 of the Companies Act, 1956.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1993-94.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Statement regarding Review by the Government of the working of the Damodhar Cement and Slag Limited, Purulia, for the year 1993-94.
 - (ii) Annual Report of the Damodhar Cement and Slag Limited, Purulia, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1993-94.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)(i) Statement regarding Review by the Government of the

- working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1993-94.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f)(i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)(i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1993-94.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (i)(i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)(i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Engineering Project (India) Limited, New Delhi, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)(i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited, Allahabad, for the year 1993-94.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (1)(i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, for the year 1993-94.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m)(i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (n)(i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1992-93 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o)(i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited. Calcutta, for the year 1993-94 alongwith the Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at item (n) of (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council, New Delhi, for the year 1993-94.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Automative Research Association of India, Pune, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automative Research Association of India, Pune, for the year 1993-94.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) between Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1994-95.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 1993-94
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1993-01
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Jamshedpur, for the year 1993-94.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (a)(i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor Genral thereon.
 - (b)(i) Review by the Government of the working of the Garden

- Reach Ship-builders and Engineers Limited, Calcutta, for the year 1993-94.
- (ii) Annual Report of the Garden Reach Ship-builders and Engineers Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1993-94.
- (37) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 1993-94.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1993-94.
- (39)(a)(i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1991-92 alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1992-93 alongwith Audited Accounts.
 - (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute

- of Mountaineering and Winter Sports, Aru, for the years 1991-92 and 1992-93.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (39) above.
- (41) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act. 1985:—
 - (i) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 743(E) in Gazette of India dated the 7th October, 1994.
 - (ii) The Central Administrative Tribunal (Procedure) Second Amendment Rules, 1994 published in Notification No. G.S.R. 756(E) in Gazette of India dated the 18th October, 1994.
 - (iii) The Central Administrative Tribunal (Group 'B' and 'C' Miscellaneous Posts) Amendment Rules, 1994 published in Notification No. G.S.R. 773(E) in Gazette of India dated the 25th October, 1994.
 - (iv) The Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 774(E) in Gazette of India dated the 25th October, 1994.
 - (v) The Central Administrative Tribunal, Stenographers Service (Group 'B' and 'C' Post) Recruitment Amendment Rules, 1994 published in Notification No. G.S.R. 775(E) in Gazette of India dated the 25th October, 1994.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Services (Probation) Amendment Rules, 1994 published in Notification No. G.S.R. 54 in Gazette of India dated the 29th January, 1994.

- (ii) The Indian Forest Service (Probation) Amendment Rules, 1994 published in Notification No. G.S.R. 534(E) in Gazette of India dated the 25th June, 1994.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1993-94.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1993-94.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1993-94.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1993-94.
- (47) A copy of the Annual Accounts (Hindi and English versions)

of the National Capital Region Planning Board, New Delhi, for the year 1993-94 alongwith Audited Accounts under section 26 of the National Capital Region Planning Board Act, 1985.

3. Statement by Minister

The Minister of State in the Ministry of Finance laid on the Table a copy of the statement (Hindi and English versions) regarding a proposed change in the Income-tax Act to encourage prospecting of mineral oil.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day).

4.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd December, 1994).

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, December 22, 1994/Pausa 1, 1916 (Saka)

No. 334

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Chitta Ranjan Ray, a Member of Fourth Lok Sabha and Shri Uddaraju Ramam, a Member of Second Lok Sabha.

Thereafter, Member stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221-240 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2325-2526-A will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.19 A.M. and re-assembled at 12 Noon).

3. The Resolution-Adopted

The Speaker placed the following Resolution before the House:—
"This House

- —RECALLING the determination of the peoples of the world, in the aftermath of the Second World War, to save future generations from the scourage of war through the establishment of the United Nations as a forum for resolving global problems and for the betterment of conditions of economic and social well being through cooperative action;
- —CONSCIOUS of the unique contribution made by this world organisation over the last forty nine years to peace, security and development;
- —ALSO CONSCIOUS that notwithstanding the efforts of the United Nations, international economic relations continue to be characterized by inequality, domination and exploitation, eradication of poverty remains a distant goal, and serious armed conflicts persist in the world;
- —CONSIDERING that the 50th Anniversary of the United Nations provides an important occasion for governments and peoples around the world to rededicate themselves to the purposes and principles of the United Nations and to reaffirm their commitment to work for ushering in a new era of global peace and economic and social development of all peoples on the basis of equality and justice;
- (1) WELCOMES the decision of the United Nations General Assembly to commemorate the 50th Anniversary in an appropriate manner in furtherance of the theme "We the peoples of the United Nations...... united for a better world";
- (2) REITERATES its belief that as the United Nations, the embodiment of multilateralism is uniquely placed to promote a more just, equitable, proseperous and secure world order, it should be strengthened to reflect current political and economic realities and contribute to enhancing the common welfare on the basis of international cooperation, mutual respect and global partnership.
 - (3) REAFFIRMS our abiding commitment to the United Nations,

and reiterates our determination to build upon the achievements of the United Nations Organisation and utilize its potential in order to advance our shared aspirations of peace, security and prosperity.

(4) HOPES that the restructuring and strengthening of the UN including the Security Council will reflect current realities and enable it to realise the principles and purposes enshrined in its Charter, for the interest of peace and progress of all humankind.

The Resolution was adopted by the House unanimously.

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.05 P.M.).

4. Papers laid on the table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1993-94 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Mentally Handicapped, Secunderabad, for the year 1993-94.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1993-94.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 1994-95.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (I) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1993-94.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (II) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 8 of the Cinematograph Act, 1952:—
 - (i) The Cinematograph (Certification) (Amendment) Rules, 1994 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 3rd August, 1994.
- (ii) The Cinematograph (Certification) (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 816(E) in Gazette of India dated the 16th November, 1994.
- (iii) The Cinematograph (Certification) (Second Amendment) rules, 1994 published in Notification No. G.S.R. 817(E) in Gazette of India dated the 16th November, 1994.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b)(i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)(i) Review by the Government of the working of the Indian Oil Corporation Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)(i) Review by the Government of the working of the Madras Refineries Limited, for the year 1993-94.
 - (ii) Annual Report of the Madras Refineries Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)(i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1993-94
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1993-94 alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (h)(i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1993-94.
 - (ii) Annual Report of the Oil India Limited Dibrugarh, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)(i) Review by the Government of the working of the Oil and Natural Gas Commission (Oil and Natural Gas Corporation Limited) for the year 1993-94.
 - (ii) Annual Report of the Oil and Natural Gas Commission (Oil and Natural Gas Corporation Limited) for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j)(i) Review by the Government of the working of the Bongaigon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1993-94.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k)(i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (1)(i) Review by the Government of the working of the Lubrizol India Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and

Natural Gas Corporation Limited; the Videocon Petroleum Limited; the Command Petroleum (India) Pvt. Limited; Ravva Oil (Singapore) Pte Limited with respect to contract Area identified as Ravva Oil and Gas Field.

- (9) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Commission and Hindustan Oil Exploration Company Limited, the Mafatlal Industries Limited for the block GN-ON-90/3.
- (10) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Commission and the Albion India, INC. Coplex (India) Limited, Overseas Exploration Corporation and the Hindustan Oil Exploration Company Limited for the block KG-OS-90/1.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Steel Authority of India Limited, for the year 1993-94.
 - (ii) Annual Report of the Steel Authority of India Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1993-94 together with Audit Report thereon.
- (13) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- 1. Statement No. XXXVIII Eleventh Session, 1988 7 Eighth
- 2. Statement No. XXVIII Twelfth Session, 1988 Lok Sabha

3.	Statement 1	No.	XXXII		Second Session, 1990	
4.	Statement 1	No.	XXVIII		Third Session, 1990	Ninth
5.	Statement 1	No.	XXIV		Sixth Session, 1990	Lok Sabha
6.	Statement 1	No.	XXIV		Seventh Session, 1991	
7.	Statement 1	No.	XXV		First Session, 1991	
8.	Statement h	No.	XX	_	Third Session, 1992	
9.	Statement h	No.	XVIII		Fourth Session, 1992	
10.	Statement 1	No.	XV	_	Fifth Session, 1992	Tenth
11.	Statement N	No.	XIV		Sixth Session, 1993	Lok Sabha
12.	Statement 1	No.	X		Seventh Session, 199?	
13.	Statement 1	No.	IX		Eighth Session, 1993	
14.	Statement 1	No.	VII		Ninth Session, 1994	
15.	Statement 1	No.	IV	_	Tenth Session, 1994	
16.	Statement 1	No.	II	-	Eleventh Session, 1994	

- (14) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1993-94 alongwith Audited Accounts.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 1993-94.
- (16) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 30th November, 1994 making certain amendments to the Notification No. 14011/160/89-Delhi (i) dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1993-94.

- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 1993-94.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy of the Order (Hindi and English versions) published in Chandigarh Administration Gazette dated the 21st October, 1994 extending the period of holding elections to the Panchayat Samitis and Zila Parishad in the Union Territory, Chandigarh by six months commencing from the 23rd October, 1994 under sub-section (2) of section 223 of the Punjab Panchayati Raj Act, 1994.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the 619A of the Companies Act, 1956:—
- (1) (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla for the year 1993-94.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Power

- Grid Corporaton of India Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A copy each of the following Notifications (Hindi and English versions under sub-section (3) of section 139 of the National Security Guard Act, 1986:—
 - (i) The National Security Guard (Group—'A' posts) Recruitment Rules, 1993 published in Notification No. G.S.R. 485 in Gazette of India dated the 19th September, 1993.
 - (ii) The National Security Guard (Group—'A' posts) Recruitment (Amendment) Rules, 1994 published in Notification No. G.S.R. 557 in Gazette of India dated the 12th November, 1994.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (21) above.
- 5. Report of the Committee on Private Members' Bills and Resolu-

SHRI SURAJBHANU SOLANKI presented the Thirty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Statements of Estimates Committee

DR. KRUPASINDHU BHOI laid on the Table Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Reports:

- (1) 22nd Report of the Estimates Committee (10th Lok Sabha) on action taken by Government on the recommendations contained in their 2nd Report (10th Lok Sabha) on the Ministry of Railways—Railway Safety and Security.
- (2) 23rd report of the Estimates Committee (10th Lok Sabha) on action taken by Government on the recommendations contained in their 16th report (9th Lok Sabha) on the Ministry of Urban Development—Hostel Accommodation for MPs in Delhi.

- (3) 27th Report of the Estimates Committee (10th Lok Sabha) on action taken by Government on the recommendations contained in their 12th Report (10th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Fiscal Policy—Management of Deficit—External and Internal Debts.
- (4) 33rd Report of the Estimates Committee (10th Lok Sabha) on the action taken by Government on the recommendations contained in their 6th Report (10th Lok Sabha) on the Ministry of Finance (Department of Revenue)—Directorate of Enforcement.
- (5) 44th Report of Estimates Committee (10th Lok Sabha) on action taken by Government on the recommendations contained in their 30th Report (10th Lok Sabha) on the Ministry of Rural Development—Jawahar Rozgar Yojana.

7. Reports of the Public Accounts Committee

SHRI SHARAD DIGHE to presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Seventy-Ninth Report on Action taken on 49th report (Tenth Lok Sabha) on Brahmaputra Board, Guwahati—Idle outlay.
- (2) Eighty-Second Report on Action taken on 50th report (Tenth Lok Sabha) on Management of Contracts.

8. Statements of the Public Accounts committee

SHRI SHARAD DIGHE laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports:

- (1) 177th Report (7th Lok Sabha) on Incorrect computation of business income.
- (2) 186th Report (7th Lok Sabha) on Customs Receipts—Nonlevy of Customs duty on confiscated car released on redemption fine.
- (3) 202nd Report (7th Lok Sabha) on non-payment of Railway dues in respect of land leased to private parties.

- (4) 224th Report (7th Lok Sabha) on Variations between the budget estimates and the actuals.
- (5) 27th Report (8th Lok Sabha) on Shortfall in the production of an equipment and inventories and works-in-progress in ordnance factories.
- (6) 81st Report (8th Lok Sabha) on Planning process and monitoring mechanism w.r. to irrigation projects.
- (7) 82nd Report (8th Lok Sabha) on Central Excise-Impact of reduction in duty on prices of refrigerators and tyres.
- (8) 131st Report (8th Lok Sabha) on Military Engineer Services.
- (9) 180th Report (8th Lok Sabha) on extra expenditure due to delay in development of an equipment.
- (10) 2nd Report (9th Lok Sabha) on Coal and Coke movement.
- (11) 15th Report (9th Lok Sabha) on Pune Telephones.
- (12) 14th Report (9th Lok Sabha) on (i) Kharagpur Madras Wideband Microwave Scheme (ii) Calcutta North Bengal Assam Wideband Microwave Scheme (iii) Nagpur-Bangalore Wideband Microwave Scheme.
- (13) 15th Report (10th Lok Sabha) on Trunk Automatic Exchanges at Calcutta.
- (14) 35th Report (10th Lok Sabha) on Calcutta Port Trust.
- (15) 46th Report (10th Lok Sabha) on Non-materialisation of the scheme for construction of staff quarters.
- (16) 62nd Report (10th Lok Sabha) on Metro Railway Calcutta-Procurement of sophisticated signalling equipment.

9. itlReport and Minutes of Committee on Public Undertaking

SHRI VILAS MUTTEMWAR: presented the Thirty Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Steel Authority of India Limited—Bokaro Steel Plant and Minutes of the sittings of the committee relating thereto.

10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

DR. (SMT.) PADMA NAMMALVAR presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Thirty-Ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Railways (Railway Board) Reservation for and employment of Scheduled Castes and Scheduled Tribes in Northern Railway.
- (2) Fortieth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Finance (Department of Economic Affairs Investment Division) —

Action Taken by Government on the recommendations contained in the Thirty-Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Unit Trust of India.

11. Report of the Railway Convention Committee

SHRI M. BAGA REDDY presented Eighth Report (Hindi and English versions) of the Railway Convention Committee on 'Action Taken by Government on the recommendations contained in the Fourth Report of Railway Convention Committee (1991) on System of Railway Purchases and Contracts; Acquisition of Stores and Printing; Disposal of Scrap; Coal and Coal-Ash' alongwith Minutes relating thereto.

12. Report of the Standing Committee on Urban & Rural Development

SHRI K.M. MATHEW presented the Tenth Report (Hindi & English versions) of the Committee on Urban & Rural Development on the Nehru Rozgar Yojana — Ministry of Urban Development and Minutes of Sittings of the Committee relating thereto.

13. Reports of the Standing Committee on Human Resource Development

DR. VASANT PAWAR laid on the Table a copy each (Hindi and English versions) of the Thirteenth and Fourteenth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Prevention of Apartheid in Sports Bill, 1988, and on the Yoga Undertaking (Taking over of Management) Bill, 1994 respectively.

14. Report of the Standing Committee on Science and Technology, Environment and Forests

SHRI SHARAD DIGHE laid on the Table a copy (Hindi and English versions) of the Fifteenth Report of the Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1993-94) of the Department of Space (Remote Sensing Application Projects and the Satellite Based Disaster Warning System).

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.25 P.M. and re-assembled at 4 P.M.).

15. Supplementary Demand for Grant (Railways) - 1994-95

Time taken: 19 Mts.

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 1994-95 and cut motions moved thereto on 20 December, 1994, continued.

All the cut motions moved were negatived.

The Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) — 1994-95 was voted in full.

16. Government Bill—Introduced

The Appropriation (Railways) No. 6 Bill, 1994.

17. Government Bill-Passed

The Appropriation (Railways) No. 6 Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd December, 1994).

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 23, 1994/Pausa 2, 1916 (Saka)

No. 335

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 241-260 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2527-2759 will be printed in the official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 2. P.M.).

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1993-94 alongwith Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Airports Authority of India for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English

- versions) of the National Airports Authority for the year 1992-93 alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Airports Authority for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, New Delhi, for the year 1993-94.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
 - (i) The Employees Family Pension (Second Amendment) Scheme, 1994 published in Notification No. G.S.R. 577 in Gazette of India dated the 10th November, 1994.
 - (ii) The Employees' Deposit-Linked Insurance (Third Amendment) Scheme, 1994 published in Notification No. G.S.R. 576 in Gazette of India dated the 10th November, 1994.
 - (iii) The Employees' Provident Fund (Second Amendment)

- Scheme, 1994 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 23rd September, 1994.
- (9) A copy of the Employees' State Insurance (General) (Fourth Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. N-12/13/1/94-P&D in Gazette of India dated the 3rd December, 1994 under sub-section (4) of section 97 of the employees' State Insurance Act, 1948.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act. 1963:—
 - (i) G.S.R. 446(E) published in Gazette of India dated the 10th May, 1994 approving the Tuticorin Port Employees (Leave Travel Concession) Second Amendment Regulations, 1994.
 - (ii) G.S.R. 554(E) published in Gazette of India dated the 29th June, 1994 approving the Calcutta Port Trust (Interest Subsidy on House Building Advance) Regulations, 1994.
 - (iii) G.S.R. 596(E) published in Gazette of India dated the 27th July, 1994 approving the Cochin Port Employees (Leave Travel Concession) Amendment Regulations, 1994.
 - (iv) G.S.R. 601(E) published in Gazette of India dated the 1st August, 1994 approving the Paradip Port Employees (General Provident Fund) First amendment Regulations, 1994
 - (v) G.S.R. 606(E) published in Gazette of India dated the 4th August, 1994 approving the New Mangalore Port Trust (Recruitment of Head of Department) Amendment Regulations, 1994.
 - (vi) G.S.R. 691(E) published in Gazette of India dated the 16th September, 1994 approving the Bombay Port Trust Employees Housing Loan Amendment, Regulations, 1994.

- (11) A copy each of the following Notifications (Hindi and English versions) under section 36 of the Inland Waterways Authority of India Act, 1985:—
 - (i) The Inland Waterways Authority of India (Pension Fund) Regulations, 1993 published in Notification No. IWAV FIN/PG/4325/92 in Gazette of India dated the 31st March, 1994.
 - (ii) The Inland Waterways Authority of India (General Provident Fund) Regulations, 1993 published in Notification No. IWAL/FIN/PF/4325/92 in Gazette of India dated the 31st March, 1994.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Shipping Corporation of India Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board, for the year 1993-94.
- (15) A copy of the M.Ps. Local Area Development Scheme Guidelines (Hindi and English versions).
- (16) A copy of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No.S.O. 2882 in Gazette of

India dated the 22nd October, 1994 under section 26 of the Environment (Protection) Act, 1986.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wild Life Institute of India, Dehradun, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 1993-94.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Madras, for the year 1993-94.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1993-94.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills Research Association, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk and Art Silk Mills Research Association, Bombay, for the year 1993-94
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1993-94.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1993-94.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Bombay, for the year 1993-94.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society, Limited, Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society, Limited, Delhi, for the year 1993-94.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1993-94.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Madras, for the year 1993-94.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government of the working of the Cotton Corporation of India Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1993-94.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, Delhi for the year 1993-94.
- (30) A copy of the Coconut Development Board (Hindi Officer) Recruitment Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 706(E) in Gazette of

- India dated the 12th November, 1993 under sub-section (3) of section 20 of the Coconut Development Board Act, 1979.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1990-91.
 - (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92.
 - (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93.
 - (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d)(i) Statement regarding Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92.
 - (ii) Annual Report (Hindi and English versions) of the

Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (33) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1993-94 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1993-94.
- (35) Statement (Hindi and English versions) correcting the reply given on the 21st December, 1994 to Unstarred Question No. 2206 by Shri Sarat Pattanayak, M.P. regarding Expert Panel for infrastructure Development.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi for the year 1993-94.
 - (2) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Customs House Agents Licensing (Third Amendment) Regulations, 1994 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 5th May, 1994 together with an explanatory memorandum.
 - (ii) The Baggage (Amendment) Rules, 1994 published in Notification No. G.S.R. 513(E) in Gazette of India dated

- the 15th June, 1994 together with an explanatory memorandum.
- (iii) G.S.R. 514(E) published in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 136/90-Cus., dated the 20th March, 1990.
- (iv) G.S.R. 647(E) published in Gazette of India dated the 18th August, 1994 together with an explanatory memorandum regarding exemption to used bonafide personal and household effects belonging to a deceased person, when imported into India from the whole of the basic and additional duties of customs leviable thereon.
- (v) G.S.R. 669(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 45/94-Cus., dated the 1st March, 1994.
- (vi) G.S.R. 733(E) published in Gazette of India dated the 30th Septemebr, 1994 together with an explanatory memorandum regarding exemption to gold when imported into India by an eligible passenger, from so much of duty of customs leviable thereon subject to certain conditions.
- (vii) G.S.R. 734(E) published in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum regarding exemption to silver when imported into India by an eligible passenger from so much of the basic and whole of the additional duty of customs leviable thereon.
- (viii) The Import of Gold and Silver by passengers (Form of Bill of Entry) Regulations, 1994 published in Notification No. G.S.R. 735(E) in Gazette of India dated the 30th September, 1994 together with an explanatory memorandum.
 - (ix) G.S.R. 823(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory

- memorandum making certain amendments to Notification No. 182/92-Cus., dated the 6th May, 1992.
- (x) G.S.R. 841(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification No. 13/81-Cus., dated the 9th February, 1981.
- (xi) G.S.R. 842(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification No. 133/94-Cus., dated the 22nd June, 1994.
- (xii) G.S.R. 843(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notifications mentioned in the notification.
- (xiii) G.S.R. 844(E) published in Gazette of India dated the 6th December, 1994 together with an explanatory memorandum making certain amendments to Notification Nos. 95/93-Cus. and 96/93-Cus., dated the 2nd March, 1993.
- (xiv) G.S.R. 856(E) published in Gazette of India dated the 8th December, 1994 together with an explanatory memorandum providing certain changes as regards the condition of import by acquaculture units and also expending the list of items allowing duty free import.
- (xv) G.S.R. 518(E) and G.S.R. 519(E) published in Gazette of India dated the 20th June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India in connection with pertroleum operations from the whole of the basic and additional duties of customs leviable thereon.
- (xvi) G.S.R. 562(E) published in Gazette of India dated the 6th July, 1994 together with an explanatory memorandum making certain amendment to Notification No. 32/94-Cus., the 1st March, 1994.

- (xvii) G.S.R. 565(E) and G.S.R. 566(E) published in Gazette of India dated the 8th July, 1994 together with an explanatory memorandum regarding reduction of certain preferential rates of basic customs duty on specified goods when imported into India from Bangladesh, Republic of Korea or Sri Lanka having ratification of the Bangkok Agreement.
- (xviii) G.S.R. 590(E) published in Gazette of India dated the 20th July, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the notification.
 - (xix) G.S.R. 599(E) published in Gazette of India dated the 28th July, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-Cus., dated the 1st March, 1994.
 - (xx) G.S.R. 661(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 98/94-Cus., dated the 1st March, 1994.
 - (xxi) G.S.R. 672(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 252/90-Cus., dated the 12th October, 1990.
- (xxii) G.S.R. 682(E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum seeking to restore the concessional rate of customs duty of 45 percent on 17 items subject to certain condition that the importer produces a valid registration cum membership certificate issued by the apparel export promotion council.
- (xxiii) G.S.R. 725(E) published in Gazette of India dated the 27th September, 1994 together with an explanatory memorandum regarding exemption to medicaments as well as bulk drugs for the manufacture of medicaments

- intended to be used for the treatment of plague both from customs duty and countervailing duty.
- (xxiv) G.S.R. 739(E) published in Gazette of India dated the 6th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 148-94-Cus., dated the 13th July, 1994.
- (xxv) G.S.R. 753(E) published in Gazette of India dated the 18th October, 1994 together with an explanatory memorandum seeking to reduce the import duty on unwrought aluminium and aluminium waste and scrap from 25 percent to 10 percent ad valorem.
- (xxvi) G.S.R. 761(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum rescinding Notification No. 243/88-Cus., dated the 1st September, 1988.
- (xxvii) G.S.R. 762(E) published in Gazette of India dated the 20th October, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 88/94-Cus., dated the 1st March, 1994.
- (xxviii) G.S.R. 786(E) published in Gazette of India dated the 28th October, 1994 together with an explanatory memorandum rescinding the Notification No. 170/94-Cus., dated the 27th September, 1994.
 - (xxix) G.S.R. 770(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum making certain amendment to the Notification No. 3-Cus./88, dated the 14th January, 1988.
 - (xxx) G.S.R. 771(E) published in Gazette of India dated the 21st October, 1994 together with an explanatory memorandum consolidating the respective notifications for gem and jewellery units in the five different Export Processing Zones into one and also providing additional facilities.
- (38) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 3239 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Institute of Chartered Accountant of India" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (ii) S.O. 3240 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharatiya Vidya Bhavan, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (iii) S.O. 3241 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Tamil Nadu Ex-Services Personnel Benevolent Fund, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (iv) S.O. 3242 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Bharat Seva Sansthan, Lucknow" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (v) S.O. 3243 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Rural Cultural Centre, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (vi) S.O. 3244 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The India International Centre, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.

- (vii) S.O. 3245 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Sree Gadge Maharaj Mission, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (viii) S.O. 3246 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Chief Minister's Relief Fund, Maharashtra, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (ix) S.O. 3247 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Medical Research Foundation, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (x) S.O. 3248 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xi) S.O. 3249 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Gandhigram Trust, Madurai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.
- (xii) S.O. 3250 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Rashtriya Mahila Kosh, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.

- (xiii) S.O. 3251 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Forum of Financial Writers, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xiv) S.O. 3252 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Royal Commonwealth Society for the Blind, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xv) S.O. 3253 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Muslim Education Society (Regd.), Calicut" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xvi) S.O. 3254 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Indian People's Natural Calamities Trust, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xvii) S.O. 3255 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Jayprakash Institute of Social Change, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xviii) S.O. 3256 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Divine Light Trust for the Blind, Bangalore" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xix) S.O. 3257 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Centre for Advanced Strategic Studies, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xx) S.O. 3258 published in Gazette of India dated the 19th November, 1994 regarding exemption to "The Cathedral Relief Services, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxi) The Income-Tax (Eighth Amendment) Rules, 1994 published in Notification No. S.O. 589(E) in Gazette of India dated the 12th August, 1994.
- (xxii) The Income-Tax (Ninth Amendment) Rules, 1994 published in Notification No. S.O. 626(E) in Gazette of India dated the 30th August, 1994.
- (xxiii) The Income-tax (Tenth Amendment) Rules, 1994 published in Notification No. S.O. 786(E) in Gazette of India dated the 1st November, 1994.
- (xxiv) The Income-tax (Eleventh Amendment) Rules, 1994 published in Notification No. S.O. 837(E) in Gazette of India dated the 23rd November, 1994.
- (xxv) The Income-tax (Twelfth Amendment) Rules, 1994 published in Notification No. S.O. 856(E) in Gazette of India dated the 29th November, 1994.
- (39) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Amendment) Rules, 1994 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 11th August, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 656(E) dated the 30th August, 1994.

- (ii) The Central Excise (Eleventh Amendment) Rules, 1994 published in Notification No. G.S.R. 699(E) in Gazette of India dated the 22nd September, 1994.
- (iii) The Central Excise (Amendment) Rules, 1994 published in Notification No. G.S.R. 792(E) in Gazette of India dated the 7th November, 1994 together with an explanatory memorandum.
- (iv) G.S.R. 830(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector Central Excise (Appeals), Bangalore with all the powers exercisable by the Collector of Central Excise (Appeals), Hyderabad.
- (v) G.S.R. 831(E) published in Gazette of India dated the 30th November, 1994 together with an explanatory memorandum seeking to invests the Collector of Central Excise (Appeals), Ghaziabad, with all the powers exercisable by the Collector of Central Excise (Appeals), Allahabad.
- (vi) The Central Excise (Tenth Amendment) Rules, 1994 published in Notification No. G.S.R. 689(E) in Gazette of India dated the 13th September, 1994 together with an explanatory memorandum.
- (vii) G.S.R. 783(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum regarding exemption to untrimmed sheets or circles of copper from so much of duty of excise leviable thereon as is in excess of the amount calculated at the rate of Rs. 2000/- per tonne subject to certain conditions.
- (viii) G.S.R. 784(E) published in Gazette of India dated the 27th October, 1994 together with an explanatory memorandum making certain amendments to Notifications mentioned in the notification.
 - (ix) G.S.R. 806(E) published in Gazette of India dated the

- 14th November, 1994 together with an explanatory memorandum making certain amendments to Notification No. 7/94-CE, dated the 1st March, 1994.
- (x) G.S.R. 814(E) published in Gazette of India dated the 15th November, 1994 together with an explanatory memorandum making certain amendments to Notifications mentioned in the notification.
- (xi) G.S.R. 819(E) published in Gazette of India dated the 21st November, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 297/79-CE, dated the 24th November, 1979.
- (xii) G.S.R. 607(E) published in Gazette of India dated the 5th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-CE, dated the 1st March, 1994.
- (xiii) G.S.R. 609(E) published in Gazette of India dated the 8th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 82/92-CE, dated the 27th August, 1992.
- (xiv) G.S.R. 620(E) published in Gazette of India dated the 11th August, 1994 together with an explanatory memorandum regarding exemption to specified intermediate goods used captively in the factory of production or in any other factory of the same manufacturer from the whole of the basic and additional duties of Excise leviable thereon as a consequence to the extension of Modvat Scheme.
- (xv) G.S.R. 640(E) published in Gazette of India dated the 16th August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 75/94-CE, dated the 29th March, 1994.
- (xvi) G.S.R. 660(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 16/94-CE, dated the 1st March, 1994.

- (xvii) G.S.R. 662(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum rescinding certain Notifications mentioned in the notification.
- (xviii) G.S.R. 663(E) published in Gazette of India dated the 31st August, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1/93-CE, dated the 28th February, 1993.
 - (xix) G.S.R. 673(E) published in Gazette of India dated the 5th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 15/94-CE, dated the 1st March, 1994.
 - (xx) G.S.R. 683(E) published in Gazette of India dated the 7th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-CE, dated the 1st March, 1994.
 - (xxi) G.S.R. 698(E) published in Gazette of India dated the 21st September, 1994 together with an explanatory memorandum regarding exemption to all goods and materials manufactured by M/s Nuclear Fuel Complex, Hyderabad from the whole of the duty of excise leviable thereon.
- (xxii) G.S.R. 726(E) published in Gazette of India dated the 28th September, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 15/94-CE, dated the 1st March, 1994.
- (40) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
 - (i) The Coinage (Standard Weight and Remedy of Commemorative Coin of Hundred Rupees containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent, Fifty Rupees and Five Rupees containing Copper 75 percent and Nickel 25 percent) coined to commemorate the occasion of 75th Anniversary

- of the International Labour Organisation (1919—1994) Rules, 1994 (Hindi and English versions) published in Notification No G.S.R. 547(E) in Gazette of India dated-the 28th June, 1994.
- (ii) The Coinage (Standard Weight and Remedy of Ferritic Stainless Steel Commemorative Coin of One Rupee containing Iron 82 percent and Chromium 18 percent, coined for 'International Year of the Family-1994') Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 789(E) in Gazette of India dated the 7th November, 1994.
- (iii) The Coinage (Standard Weight and Remedy of the two Rupees, eleven sides coins containing Copper 75 percent and Nickel 25 percent) coined with the theme "Water for Life" Rules, 1994 published in Notification No. G.S.R. 747(E) in Gazette of India dated the 11th October, 1994.
- (41) A copy of the Narcotic Drugs and Psychetropic Substances (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 543 in Gazette of India dated the 5th November, 1994 together with an explanatory memorandum under section 77 of the Narcotic Drugs and Psychetropic Substances Act, 1988.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1993-94.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the United India Insurance Company Limited, Madras, for the year 1993-94.

- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the New India Assurance Company Limited, Bombay, for the year 1993-94.
 - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1993-94 alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Life Insurance Corporation of India for the year 1993-94.
- (44) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and transfer of Undertakings) Act, 1970 and 1980:—
 - (i) Report on the working and activities of the Allahabad Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Andhra Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.

- (iii) Report on the working and activities of the Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Canara Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Corporation Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Central Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the Syndicate Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
 - (ix) Report on the working and activities of the Union Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
 - (x) Report on the working and activities of the United Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (xi) Report on the working and activities of the Vijaya Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (xii) Report on the working and activities of the Indian Bank of India for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (xiii) Report on the working and activities of the UCO Bank for the year 1993-94 alongwith Accounts and Auditors' Report thereon.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

- the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1993-94.
- (46) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Civil) (No. 12 of 1994) for the year ended the 31st March, 1993 (Public Debt), under article 151(1) of the Constitution.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1993-94.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operatives Dairy Federation of India Limited, Anand for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1993-94.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1993-94 together with Audit Report thereon.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1993-94.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 1993-94.
- (50) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hospital Services Consultancy Corporation, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1991-92 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1991-92.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 1992-93.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1993-94.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1993-94.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1993-94.
- (58) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 30 of the Indira Gandhi National Open University Act, 1985:—
 - (i) The Regulations for the meetings of the Planning Board published in Notification No. G.S.R. 197 in Gazette of India dated the 23rd April, 1994.

- (ii) The Regulations for the meetings of the Academic Council published in Notification No. G.S.R. 198 in Gazette of India dated the 23rd April, 1994.
- (iii) G.S.R. 431 published in Gazette of India dated the 20th August, 1994 making certain amendments to Clauses 13 and 14 in the Regulations for Convocations at Headquarters.
 - (iv) G.S.R. 136 published in Gazette of India dated the 12th March, 1994 making certain amendments/additions to Clauses, 1, 6, 12 and a new Clause 13, in the "Regulations for the meetings of the Board of Management".
- (59) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1993-94 for the year 1993-94 together with Audit Report thereon.
- (60) A copy of the Annual Report (Hindi and English) versions) of the University of Hyderabad, Hyderabad, for the year 1993-94.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1993-94 together with Audit Report thereon under sub-section (4) of section 29 of the University of Hyderabad Act, 1994.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1993-94.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1993-94.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1993-94.
- (62) A copy of the Annual Accounts (Hindi and English

- versions) of the Pondicherry University, Pondicherry, for the year 1993-94 together with Audit Report thereon.
- (63) (i) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year 1992-93 together with Audit Report thereon.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (65) (i) A copy of Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1992-93.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1992-93 together with Audit Report thereon.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Regional Engineering College, Srinagar, for the year 1991-92 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1991-92.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedavidya

Pratishthanam, Ujjain, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Maharshi Sandipani Rashtriya Vedavidya Pratishthanam, Ujjain, for the year 1993-94.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 1992-93.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra for the year 1992-93
 - (ii) A copy of Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1992-93.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.

3. Resignation from Membership of Lok Sabha

The Chairman informed the House that the Speaker had received a letter dated 22 December, 1994 from Shri H.D. Devegowda, an elected Member from Hssan Parliamentary Constituency of Karnataka, resigning from membership of Lok Sabha and that his resignation had been accepted by the speaker with effect from 22 December, 1994.

4. Minutes of Committee on Private Members Bills and Resolutions

DR. VISWANATHAM KANITHI laid on the Table the Minutes (Hindi and English versions) of the Thirty-sixth and Thirty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Reports of the Public Accounts Committee

SHRI SHARAD DIGHE presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Eightieth Report on Action taken on 53rd Report (Tenth Lok Sabha) on Union Excise Duties-Non vacation of stay order from the Court.
- (2) Eighty-first Report on Action taken on 47th Report (Teath Lok Sabha) on Utilisation of External Assistance.

6. Statements of the Public Accounts Committee

SHRI SHARAD DIGHE laid on the Table Hindi and English versions of the Statements showing action taken by Government on the recommendations contained in Chapter-I of the following Reports:

- (1) 33rd Report (8th Lok Sabha) on Irregular allowance of contribution to scientific Research.
- (2) 38th Report (8th Lok Sabha) on Cost of Collection.
- (3) 179th Report (8th Lok Sabha) on Union Excise Duties Fraudulent Procurement of Central Excise Stamps by Match Factories.
- (4) 14th Report (10th Lok Sabha) on Blocking of Funds-Idle Equipment.
- (5) 33rd Report (10th Lok Sabha) on Customs Receipts Adoption of Irregular Procedure in recovery of duty on vacation of stay order-Loss of Revenue by way of interest on payment of duty in instalments.

7. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Seventeenth Report (Hindi and English versions) of the Committee on Petitions

8. Report of the Joint Committee on Offices of Profit

SHRI CHIRANJI LAL SHARMA presented the Sixth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

9. Report and Minutes of Standing Committee on Food, Civil Supplies & Public Distribution

SHRI BIJOY KRISHAN HANDIQUE presented the Eighth Report (Hindi and English versions), of the Standing Committee on Food, Civil Supplies and Public Distribution on Action Taken by Government on the recommendations contained in the Third Report of the Committee (Tenth Lok Sabha) on the Ministry of Civil Supplies, Consumer Affairs and Public Distribution-Annual Report (1992-93) and minutes of the sitting of the Committee relating thereto.

10. Report of the Committee on Urban & Rural Development

SHRI PRATAPRAO B. BHOSALE presented the Eleventh Report (Hindi and English versions) of the Committee on Urban & Rural Development on Rural Water Supply and Sanitation of the Ministry of Rural Development and the Minutes of the sittings of the Committee relating theeto.

11. Statement by Minister

The Minister of State in the Ministry of Health and Family Welfare laid on the Table a copy of the statement (Hindi and English versions) correcting the reply given on December 19, 1994 to Starred Question No. 162 by Dr. Asim Bala and Shri Uddhab Barman regarding Malaria Epidemic.